

**BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI**

MEMORANDUM OF APPLICATION

(Under Sec. 14 read with Sec. 15 and 18(1) of the National
Green Tribunal Act, 2010)

O.A. NO. 974 OF 2024

Jitendra Nishad

..... APPLICANT

VERSUS

State of Uttar Pradesh & Others

..... RESPONDENTS

PAPER BOOK

REPLY ON BEHALF OF RESPONDENT No. 10

Compilation-I

(FOR INDEX KINDLY SEE INSIDE)

PALLAVI PRATAP

Advocate for the Respondent No.10

ENROL NO. UP/1246/2010

A-90, LGF South Ex-II, New Delhi

Mob: 9999990078

Email: pallavipratap@hotmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI**

MEMORANDUM OF APPLICATION

(Under Sec. 14 read with Sec. 15 and 18(1) of the National
Green Tribunal Act, 2010)

O.A. NO. 974 OF 2024

Jitendra Nishad

..... APPLICANT

VERSUS

State of Uttar Pradesh & Others

..... RESPONDENTS

INDEX

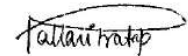
Sl.No. Particulars Pages

COMPILATION-I

- | | | |
|----|--|-------|
| 1. | Reply to the Original Application
on behalf of Respondent No.10
alongwith affidavit. | 1-23 |
| 2. | Vakalatnama. | 24-25 |

Respondent No.10

Through



PALLAVI PRATAP

Advocate for the Respondent No.10

ENROL NO. UP/1246/2010

A-90, LGF South Ex-II, New Delhi

Mob: 9999990078

Email: pallavipratap@hotmail.com

New Delhi

Dated: 25.11.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI**

MEMORANDUM OF APPLICATION

(Under Sec. 14 read with Sec. 15 and 18(1) of the National
Green Tribunal Act, 2010)

O.A. NO.974 OF 2024

Jitendra Nishad

..... APPLICANT

VERSUS

State of Uttar Pradesh & Others

..... RESPONDENTS

**REPLY TO THE ORIGINAL APPLICATION ON BEHALF OF
THE RESPONDENT NO. 10**

MOST RESPECTFULLY SHOWETH:

The respondent no. 10 above named most respectfully
showeth as under:-

1. That the answering respondent has been impleaded
as respondent no. 10 in the above noted Original
Application *vide* order dated 04.11.2024 passed by
this Hon'ble Tribunal.

2. That the applicant has filed the instant Original Application through Letter Petition with a sole objective of deliberately misleading this Hon'ble Tribunal to believe that the respondent no. 10 has been indulged in illegal sand mining by using boats and causing damage to aquatic animals/environment besides public revenue whereas it is blatant falsehood to misguide this Hon'ble Tribunal.
3. That before submitting a para wise objection to this Original Application, the applicant seeks leave of this Hon'ble Tribunal to submit relevant facts for the adjudication of this present Original Application.
4. That the respondent no. 10 had participated in the Advertisement bearing Letter No. 824/Khanij/2017-18 dated 07.09.2017 and being the highest bidder was granted a Letter of Intent bearing Letter No. 356/Khanij/2022-23 dated 11.05.2022 for the area at Khand No. 14 situate in Village Baswar, Tehsil Karchhana, District Allahabad admeasuring 4.69 hectare with annual quantity of 70,454 cubic meter for

a period of 5 years. True copy of the Advertisement bearing Letter No. 824/Khanij/2017-18 dated 07.09.2017 and Letter of Intent bearing Letter No. 356/Khanij/2022-23 dated 11.05.2022 is filed herewith as **Annexure R-1** and **Annexure R-2**.

5. That pursuant to the Letter of Intent, the respondent no. 10 deposited the requisite amount and got the mining plan prepared and ultimately was granted Environmental Clearance on 08.03.2018 as amended on 21.12.2022 and further extended for a period up to the revised LOT/approved mining plan whichever is earliest vide Ref No. 462/Parya/SEIAA/3989/2022 dated 29.05.2023. True copy of the extended Environmental Clearance bearing Ref No. 462/Parya/SEIAA/3989/2022 dated 29.05.2023 is filed herewith as **Annexure R-3**.
6. That after obtaining the Environmental Clearance in the respect of the aforesaid, the mining lease deed was executed in favour of the respondent no. 10 for a period of 5 years on 09.01.2023 to 08.01.2028. True

copy of the lease deed is filed herewith as **Annexure R-4.**

7. That the respondent no. 10 was granted Consent to Operate under the Water (PCP) Act 1974 and the Air (PCP) Act, 1981 on 24.04.2023 which is valid from 24.04.2023 to 31.12.2027.
8. That the respondent no. 10 has been carrying out mining in accordance with the conditions of the lease deed and environmental clearance.
9. That now on the basis of a complaint/letter petition dated 13.12.2023 by the applicant before this Hon'ble Tribunal, the Hon'ble Tribunal vide its order dated 27.09.2024 constituted a joint committee comprising of Shri Ajay Kumar Yadav, Senior Mining Officer, Prayagraj, Shri Karnveer Singh, Sc. 'B', CPCB, RD, Lucknow, Shri Kamalakar Singh, Regional Lekhpal and Shri Dharendra Singh, Regional Lekhpal.
10. That the joint inspection of the site of the applicant was carried out on 22.10.2024 and the Joint Committee has given the following observations:

“2.2. Inspection of sand mining activity at Village Baswar

2.2.1. Observations:

Observation based on Joint inspection and available records with ROMOEF&CC and RO-UPPCB is as follows:

- 1. Mining lease of total area 4.69 Hectare has been granted for sand mining from River Yamuna at Khand-14 near Village- Baswar, TehsilKarchhana, District-Prayagraj to Shri Surendra Kumar S/o Shri Shivinurti Bharatiy, Resident-village-Bemi, Post- Garapur Thana- Tharwai, TehsilPhulpur, District-Prayagraj by Mining department.*
- 2. Notice for E- tendering along with E- auction for the lease was issued by the District Magistrate, Prayagraj on 07.09.2017. (Eauction notice is annexed as Annexnre No. 8)*
- 3. Letter of Intent (Lol) for the lease was issued by the District Administration to the Project Proponent (PP) on 11.05.2022. The Lol was issued for 4.69 hectares*

mine lease area (Quantity- 70454 m³ per year) for the period of 5 years. (Copy of Lol is annexed as Annexure No. 9)

4. Environmental Clearance (EC) has been granted for mining in the lease area by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 08.03.2018 as amended on 21.12.2022. Further, EC is extended on 29.05.2023 for a period up to the revised Lol/ approved mining plan whichever is earliest. (A copy of EC is annexed as Annexure No. 10)

5. The PP was granted Consent to Operate (CTO) under the Water (PCP) Act, 1974, and the Air (PCP) Act, 1981 on 24.04.2023, which is valid from 24.04.2023 to 31.12.2027. (Copy of CTO is annexed as Annexure No. 11)

6. The above-mentioned mining lease has been granted by District Magistrate, Prayagraj (Mining Department) for the duration of 09.01.2023 to 08.01.2028.

7. As per the mining department, Prayagraj, total of 108517 m³ of minerals has been excavated by the project proponent (from January 2023 to October 2024). Year-wise quantity of mining details are as below:

Year	Quantity excavated (m ³)	Permitted quantity (m ³)
Jan, 2023- Dec, 2023	70,453	70,454
Jan 2024 – Oct, 2024	38,064	70,454

8. During the visit, no pillar was found in the lease area. It is informed by the representative of the project proponent that all pillars have been removed due to the monsoon and will be reinstalled when the mining operation starts. Necessary action may be taken by the District Mining Department to ensure the installation of a pillar within the lease area.

9. During the visit, it was observed that the mining operation had not started post-monsoon and preparation for carrying out the mining operation was

going on. It is informed by the representative of the project proponent that the mining process will begin as soon as the water level on the river banks decreases. Also, no mining operation was observed beyond the lease area at this site.

10. However, the satellite image on dated 09.06.2024 shows that mining was conducted within and near the above lease area of 4.69 ha, which is against the Sustainable Sand Mining Guidelines, 2020 and Mining plan, etc. A related satellite image is enclosed as Annexure-7.

11. Satellite image dated 09.06.2024, clearly reflected that the mining was conducted within the lease area and outside of the lease area (within the river) by using large number of river boats, etc. which is against the mining plan.

12. During the visit, all machinery was found removed from the site except the weighing bridge. Temporary camp office was installed at the site with a computer.

A display board with the name of Project Proponent was available on camp office

13. During the visit, following violation with respect to EC & CTO conditions. Mining Plan, Mining guideline etc were observed:

a) No PTZ camera was found installed at mining site. It is informed by the representative of the Project Proponent that the PTZ camera will be installed when the mining operation starts.

b) The project proponent (PP) has been irregular in the submission of the six monthly compliance reports to the Regional Office. SELAA-UP. and UPPCB.

c) The PP has not carried out adequate plantation in compliance of CTO & EC conditions. d)

The PP has yet not carried out the hydro-geological study so far.

e) The PP has not conducted a replenishment study of the area.

f) The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.

g) Roads used for the transportation of sand were unpaved and no dust control measures such as water sprinkling, plantation on both sides of the road. etc have been carried out.

h) As per the EC 2018, it is stated that the CSR plan with a minimum Its 5 Lakh work to be executed with the installation of five hand pump. solar light in the village of street and construction of the two toilets at the primary school, etc." No such work has been done so far.

i) The PP has yet not conducted the digital processing of the entire lease area so far."

11. That point 13 of the Observations given by the Joint Committee states the violation with respect to EC and CTO conditions, Mining Plan, Mining guidelines, etc.
12. That in respect to Clause 2.2.1 Sub clause 13 (a) of the joint inspection report which states about installation of PTZ cameras and pillars it is submitted that the representative of the answering respondent has explained to the inspection team that since the

mining operations were stopped during the monsoon period July 2024 to September 2024 due to heavy rain, the answering respondent had removed the PTZ cameras and Pillars so that they would not be damaged in rain and heavy wind.

13. That in respect to Clause 2.2.1 Sub clause 13 (b) of the joint inspection report it is submitted that the answering respondent has submitted monthly compliance reports and it may have been that some reports must have been submitted with a delay.
14. That in respect to Clause 2.2.1 Sub clause 13 (c) of the joint inspection report it is submitted that the answering respondent has planted the required plantation in compliance of the CTO and EC conditions but if some of the plants have not been able to survive then it is not the case that the answering respondent has deliberately not complied with the conditions of CTO or Environmental Clearance.
15. That in respect to Clause 2.2.1 Sub clause 13 (d) and (e) of the joint inspection report it is submitted that the

answering respondent has carried out replenishment study and pre-monsoon and post-monsoon survey. True copy of the pre-monsoon and post-monsoon survey is filed herewith as **Annexure R-5**.

16. That in respect to Clause 2.2.1 Sub clause 13 (f) to (i) of the joint inspection report it is submitted that certain fixtures and conditions of the EC and CTO are temporary attachments which are established and operational when the mining operations start and the answering respondent shall comply with the same before commencing mining operations.
17. That it is pertinent to mention here that the inspection report of the joint committee states that during the visit mining operation had not started and preparation to commence mining operation were ongoing. It has also been observed that no mining operation was done beyond the lease area at the site.
18. That further the report in its para 10 of Point 2.2.1 states that satellite image shows that mining was conducted within and near the above lease area of

4.69 hectare on 09.06.2024 in an unsaturated zone by boats, etc. which is against the Sustainable Sand Mining Guidelines 2020 and Mining Plan, etc.

19. That in respect to the aforesaid it is pertinent to mention here that the satellite images on the basis of which the joint committee has placed its reliance and alleged that the answering respondent is involved in illegal mining through boats does not shows that the boats are being used for illegal mining by the answering respondent. It is submitted that the boats are merely docked alongside the ghats/riverbanks as a major population of that area resides Mallahs and Kevats.
20. That no evidence or finding has been given by the joint committee to showcase as to how they have come to the conclusion that it was the answering respondent who has carried out the alleged illegal mining.
21. That it is pertinent to mention here that the boats involved in the alleged illegal mining are neither owned by the answering respondent nor are being used by

the answering respondent therefore the answering respondent cannot be held liable for the actions of others.

22. That it is further submitted that the answering respondent cannot be held liable for any mining done outside the lease area of the answering respondent. It is also germane to state here that presuming that the boats which are docked alongside the riverbanks as shows in the satellite image were used for mining, the joint committee on what basis has come to the conclusion that it was the answering respondent that has used the boats for alleged illegal mining.
23. That even otherwise there is no restriction on the use of boat for transporting minerals as alleged by the inspection committee.
24. That it is pertinent to mention here that it is not the answering respondent who has used the boats for mining operation even though the use of boat is not prohibited/restricted

25. That it is pertinent to mention here that the usage of boat by leaseholders in District Prayagraj is only to access the part of area for transportation of mineral which cannot be accessed being inundated in water after rainfall.
26. That it is necessary to bring on record before this Hon'ble Tribunal the role of Mallaahs (boatmen) in sand mining in District Prayagraj (Allahabad). It is pertinent to mention here that the Mallaahs (boatmen) have been used by sand miners/leaseholders for transporting the mineral since a long time and it has been the livelihood of the Mallaahs.
27. That it is pertinent mention here that the definition of "carrier" has been defined under Section 2(1)(c) of the Uttar Pradesh Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2018. The definition is reproduced herein under for your kind perusal:

“Carrier means any mode of conveyance or facility by which mineral is transported from one place to another and it includes Truck, Tractor, Dumper, Rail, Vessel or any other means.”

28. That further the word “vessel” has been defined in the Inland Vessels Act, 2021 under Section 3 (zu). Section 3 (zu) of the Inland Vessels Act, 2021 is reproduced herein under:

“(zu) “vessel” includes every description of water craft used or capable of being used in inland waters, including any ship, boat, sailing vessel, tug, barge or other description of vessel including non-displacement craft, amphibious craft, wing-in-ground craft, ferry, roll on-roll-off vessel, container vessel, tanker vessel, gas carrier or floating unit or dumb vessel used for transportation, storage or accommodation within or through inland waters.”

29. That further under Rule 11 of The Uttar Pradesh Minerals (Prevention of Illegal Mining, Transportation

and Storage) Rules, 2018 there is no prohibition on use of any means of transport for transporting mineral if the transporter has a valid E-transit pass. Rule 11 of the Uttar Pradesh Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2018 is reproduced herein under:

“11. Transport of minerals

- (1) All dispatch of minerals by holder of mining lease, mining permit or prospecting licence by a carrier shall be accompanied with a e-transit pass/transit pass in duplicate. The person in-charge of the carrier shall produce the transit at the check post for the purpose, or on demand by any officer, authorized by the State government by notification in the official Gazette.*
- (2) All carriers, carrying the mineral shall stop at the check post and proceed after having been cleared by the respective check post. The in-charge of the check post shall make necessary endorsement on*

the first copy of the E-transit pass/transit pass and return immediately to the Operator of such carrier and second copy of such e-transit/transit pass will be kept in records of the check post.”

30. That from the perusal of the aforementioned rule it is clear that there is no restriction on use of boats for transporting mineral even though the answering respondent has not used the boats for transportation.
31. That it is further submitted that there is no condition or clause either in the Sustainable Sand Mining Guidelines 2016 or Enforcement and Minorng Guidelines for Sand Mining 2020 which restrict use of boats to access or even in that case to transport the minerals through boat.
32. That this Hon'ble Tribunal by means of order dated 04.11.2024 has directed to stop the mining operations of the applicant/respondent no. 10 in view of the inspection report of the joint committee. True copy of

the order dated 04.11.2024 is filed herewith as **Annexure R-6.**

33. That the mining period has begun from October 2024 and already because of heavy rainfall and rise in water level the answering respondent was not able to commence mining operations and now in compliance of the order dated 04.11.2024 passed by this Hon'ble Tribunal, the District Magistrate, Prayagaraj i.e. respondent no. 5 has stopped all mining operations of the answering respondent by means of order dated 09.11.2024. True copy of the order dated 09.11.2024 is filed herewith as **Annexure R-7.**

34. That in view of these glaring facts, it is the respectful submission of the answering Respondent No. 9, that the claim of the applicant cannot be sustained and deserves to be dismissed outright with exemplary costs, so as to dissuade such motivated claims from being made in the future.

35. For the foregoing reasons, none of the prayers/reliefs prayed by the applicant deserve to be granted. It is the respectful submission of the Respondent No. 9 that the present application filed before this Hon'ble tribunal deserves to be dismissed with exemplary costs and the answering respondent may be allowed to undertake mining.

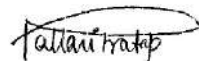
(A) Pass any such other order or orders as this Hon'ble Tribunal may deem fit in the facts and circumstances of the case.

Dated: 25.11.2024

Respondent No. 10

New Delhi

Through



PALLAVI PRATAP

Advocate for the Respondent No. 10

ENROL NO. UP/1246/2010

A-90, LGF South Ex-II, New Delhi

Mob: 9999990078

Email: pallavipratap@hotmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI**

MEMORANDUM OF APPLICATION

(Under Sec. 14 read with Sec. 15 and 18(1) of the National
Green Tribunal Act, 2010)

O.A. NO.974 OF 2024

Jitendra Nishad

..... APPLICANT

VERSUS

State of Uttar Pradesh & Others

..... RESPONDENTS



AFFIDAVIT

I, Surendra Kumar, aged about 51years , Son of Shri Shiv Murti Bhartiya, Resident of Village Berui, Post Garapur, Allahabad, Uttar Pradesh – 221507, presently at Lucknow, do hereby solemnly affirm and declare as under:-

1. That I am the Respondent No. 10 as such I am conversant with the facts of the case and thus competent to affirm this affidavit.



2. That I have read the contents of the accompanying Reply including facts in brief, grounds etc. from pages 1 to 20. and have understood the same.
3. That the facts stated therein are true and correct to the best of my knowledge and belief and nothing material has been suppressed.
4. That I have instructed by Advocate and the Application has been prepared by my Advocate on my instructions as stated above.
5. That the Annexures filed herewith are true and correct copies/ English translations of their respective originals.

NOTARY

Verified at Lucknow on 24 day of November 2024

DEPONENT

VERIFICATION

I above named deponent do hereby verify that the contents of the above affidavit are true and correct to the best



A handwritten signature in blue ink.

of my knowledge and belief and nothing material has been concealed there from.

MOORJAHAN

Verified at Lucknow on 24 day of November 2024

Handwritten signature of the deponent

DEPONENT



Sworn and Verified before me.

Handwritten signature of the notary

MOORJAHAN
Advocate & Notary
Civil Court Lucknow
Registration No. 10123/18

I know & identify the deponent / Executive, who has signed / put his T.L. before me

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI
MEMORANDUM OF APPEAL
ORIGINAL APPLICATION NO. 974 OF 2024**

IN THE MATTER OF:

JITENDRA NISHAD

...APPELLANT

VERSUS

STATE OF U.P. AND OTHERS
AND OTHERS

...RESPONDENTS

VAKALATNAMA

KNOW ALL to whom these present shall come that I Surendra Kumar the above named respondent no. 10 do hereby appoint **Pallavi Pratap (Adv) Enrolment No. UP/1246/2010** Off: A-90, LGF South Ex-II, New Delhi (M) 9999990078 Email: pallavipratap@hotmail.com (hereinafter called the Advocates) to be my/our Advocate in the above-noted case and authorise her:-

PALLAVI PRATAP, Advocate (Enrol No. UP/1246/2010)

Mob: 9999990078

A-90, LGF South Ex-II, New Delhi

Email: pallavipratap@hotmail.com

To act, appear and plead in the above-noted case in the Court, or in any other Courts in which the same may be tried or heard and also in the appellate courts.

To sign, file and present pleadings, appeals cross-objections, or petitions of execution, review, revision restoration, withdrawal, compromise or other petitions, replies, objections, or affidavits or other documents as may be deemed necessary or proper for the prosecutions of the said case in all its stages,

To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause

To take out execution proceedings

To deposit, draw and receive moneys and grant, receipts there for, and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other legal Practitioner authorising him to exercise the powers and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And I/we, the undersigned do hereby agree ratify confirm all acts done by the Advocate or his substitute in the matter as may/our own acts, if done by me/us to all intents and purposes

And I/we, undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings.


And I/we, the undersigned, do hereby agree that in the event of the above cause being taken up on tour I/we shall pay extra fees

AND I/we, the undersigned, do hereby agree not to hold the Advocate or his substitute responsible for the result of the said cause in consequence of their absence from the Court when the said cause is called up for hearing, or for any negligence of the Advocate or his substitute.

AND I/we, the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me /us to be paid to the Advocate remaining unpaid they shall be entitled to withdraw from the Prosecution of the said cause until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us this 24th day of November, 2024.

Accepted

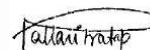


(PALLAVI PRATAP)
Advocate
UP/1246/2010

Client- SURENDRA KUMAR



Identified by:



Pallavi Pratap
Advocate
Enrol No. UP/1246/2010

400

**BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI**

MEMORANDUM OF APPLICATION

(Under Sec. 14 read with Sec. 15 and 18(1) of the National
Green Tribunal Act, 2010)

O.A. NO. 974 OF 2024

Jitendra Nishad

..... APPLICANT

VERSUS

State of Uttar Pradesh & Others

..... RESPONDENTS

PAPER BOOK

REPLY ON BEHALF OF RESPONDENT No. 10

Compilation-II

(FOR INDEX KINDLY SEE INSIDE)

PALLAVI PRATAP

Advocate for the Respondent No.10

ENROL NO. UP/1246/2010

A-90, LGF South Ex-II, New Delhi

Mob: 9999990078

Email: pallavipratap@hotmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT NEW DELHI**

MEMORANDUM OF APPLICATION

(Under Sec. 14 read with Sec. 15 and 18(1) of the National
Green Tribunal Act, 2010)

O.A. NO. 974 OF 2024

Jitendra Nishad

..... APPLICANT

VERSUS

State of Uttar Pradesh & Others

..... RESPONDENTS

INDEX

COMPILATION-II

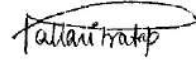
<u>S.NO.</u>	<u>PARTICULARAS</u>	<u>PAGES</u>
1.	<u>Annexure R-1</u> True copy of the Advertisement bearing Letter No. 824/Khanij/2017-18 dated 07.09.2017	26-36
2.	<u>Annexure R-2</u> True copy of the Letter of Intent bearing Letter No. 356/Khanij/2022-23 dated 11.05.2022	37-41
3.	<u>Annexure R-3</u> True copy of the extended Environmental Clearance bearing Ref No. 462/Parya/SEIAA/ 3989/2022 dated 29.05.2023	42-43

4. **Annexure R-4** 44-51
True copy of the lease deed
5. **Annexure R-5**
True copy of the pre-monsoon and post-monsoon survey 52-81
6. **Annexure R-6**
True copy of the order dated 04.11.2024. 82-95
7. **Annexure R-7**
True copy of the order dated 09.11.2024. 96-97

Place: New Delhi
Dated: 25.11.2024

RESPONDENT No. 10

Through



PALLAVI PRATAP

Advocate for the Respondent No. 10

ENROL NO. UP/1246/2010

A-90, LGF South Ex-II, New Delhi

Mob: 9999990078

Email: pallavipratap@hotmail.com

कार्यालय जिलाधिकारी इलाहाबाद

(खनन अनुभाग)

पत्रांक 824/खनिज/2017-18

दिनांक 07/09/2017

ई-निविदा सह ई-नीलामी आमन्त्रण हेतु सूचना

सर्वसाधारण को सूचित किया जाता है कि जनपद इलाहाबाद में नदी तल पर उपलब्ध साधारण बालू के निम्नलिखित खनन क्षेत्रों को शारानादेश संख्या-1875/88-2017-57(सा0)/20 टी0सी0आई0 दिनांक 14.08.2017 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ0प्र0 उगखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन परिहार पर स्वीकृत किये जाने हेतु घोषित किया जाता है:-

1. क्षेत्र का विवरण :-

क्र0 सं0	उपलब्ध ज का नाम	नदी का नाम	क्षेत्र का विवरण				सर्वेस्वी की दर (रु0 प्रति एकड़/एकड़)	सर्वेस्वी खनन योग्य सतह का क्षेत्र (एकड़/एकड़)	सर्वेस्वी खनन योग्य सतह की लागत (एकड़/एकड़)	सर्वेस्वी खनन योग्य सतह की कुल लागत के समतुल्य की लागत (रु0)	सर्वेस्वी खनन योग्य सतह की कुल लागत के समतुल्य की लागत (रु0)
			वर्गीकृत	भाग	खण्ड संख्या	क्षेत्रफल (हेक्टेयर)					
1	2	3	4	5	6	7	8	9	10	11	
1.	सतह बालू	समुद्र	बारा	घरनापुर	1	8.00	65.00	1.00,000	1,04,00,000	24,00,000	
2.	सतह बालू	समुद्र	बारा	पट्टुवा	2	8.00	65.00	1.00,000	1,04,00,000	24,00,000	
3.	सतह बालू	समुद्र	बारा	गिरीपुर	3	8.00	65.00	1.00,000	1,04,00,000	24,00,000	
4.	सतह बालू	समुद्र	बारा	सोमपुरी	4	8.00	65.00	1.00,000	1,04,00,000	24,00,000	
5.	सतह बालू	समुद्र	बारा	मोदीवा, अभिलिया	5	1.00	65.00	1.00,000	1,04,00,000	24,00,000	
6.	सतह बालू	समुद्र	बारा	महेशपुरी भंवीर	6	10.00	65.00	2.00,000	1,30,00,000	32,00,000	
7.	सतह बालू	समुद्र	बारा	मानपुर, अंश पट्टी, यरहला	7	8.00	65.00	1.00,000	1,04,00,000	24,00,000	
8.	सतह बालू	समुद्र	बारा	कपला, विन्धपुर, भगवतपुर	8	8.00	65.00	1.00,000	1,04,00,000	24,00,000	
9.	सतह बालू	समुद्र	बारा	जगदीशपुर	9	8.00	65.00	1.00,000	1,04,00,000	24,00,000	
10.	सतह बालू	समुद्र	बारा	गिरवा, कौनवा	10	8.00	65.00	1.00,000	1,04,00,000	24,00,000	
11.	सतह बालू	समुद्र	बारा	कपला	11	8.00	65.00	1.00,000	1,04,00,000	24,00,000	
12.	सतह बालू	समुद्र	बारा	देवपुर, पीरपुर, इरामतपुर	12	8.00	65.00	1.00,000	1,04,00,000	24,00,000	
13.	सतह बालू	समुद्र	बारा	पालपुर, इभिलिया, कलिंजरा	13	10.00	65.00	2.00,000	1,30,00,000	32,00,000	
14.	सतह बालू	समुद्र	बारा	शहापुर	14	8.00	65.00	1.00,000	1,04,00,000	24,00,000	
15.	सतह बालू	समुद्र	बारा	मोदीवा	15	8.00	65.00	1.00,000	1,04,00,000	24,00,000	
16.	सतह बालू	समुद्र	बारा	मोदीवा, भीरवापुर, महेशपुरी (दोनों)	16	8.00	65.00	1.00,000	1,04,00,000	24,00,000	
17.	सतह बालू	समुद्र	बारा	जगदीशपुर, मानपुर, अंश	17	8.00	65.00	1.00,000	1,04,00,000	24,00,000	

18.	साल कातू	समुदाय	सादर	गैनापुर	18	4.00	65.00	83,000	52,63,800	13,09,633
19.	साल कातू	समुदाय	सादर	असारखल खुर्द	19	8.00	65.00	1,60,000	1,54,00,000	26,19,816
20.	साल कातू	समुदाय	सादर	भुलवा, गिरीना जोन्डखल	20	8.00	65.00	1,60,000	1,54,00,000	26,09,000
21.	साल कातू	समुदाय	सादर	आदमपुर (भरारीपुर) से सादिगापुर तक	21	5.00	65.00	1,50,000	65,00,000	16,21,000
22.	साल कातू	समा	कल्याण / फुलपुर	देवरख / छतभाग	22	5.00	65.00	1,00,000	65,00,000	16,21,000
23.	साल कातू	समा	कल्याण / फुलपुर	मरीचकवाण से गौडी तक व भदवाण	23	4.00	65.00	80,000	62,00,000	13,00,000
24.	साल कातू	समा	कल्याण / फुलपुर	खडरास से खनिवा व शिरोमखरा	24	4.00	65.00	30,000	53,00,000	11,00,000
25.	साल कातू	समा	कल्याण / फुलपुर	कावरा से डीहा व काकरा से जमुनीपुर	25	4.00	65.00	80,000	52,00,000	11,50,000
26.	साल कातू	समा	कल्याण / फुलपुर	खेवरहा से रागपुर व लीलापुर से शाहवाण	26	5.00	65.00	1,00,000	65,00,000	16,28,000
27.	साल कातू	समा	कल्याण / फुलपुर / हजिडा	मदीहा से पनारस व जोकरी से श्रीधरान	27	5.00	65.00	1,00,000	65,00,000	14,25,000
28.	साल कातू	समा	कला / हजिडा	गण-दण्ड गौडी से कागस से पकरीखार तक एवं पसपानपुर से गौडी (खारपुर)	28	5.00	65.00	1,00,000	65,00,000	14,14,000
29.	साल कातू	समा	कला / हजिडा	परागीपुर I (गण-कली खेवा की खेवा व कागस पकरीपुर व कागस खिल खिल खेवा तक) व गौडी से कागस	29	5.00	65.00	1,00,000	65,00,000	14,25,000
30.	साल कातू	समा	कला / हजिडा	परागीपुर II (कागस खिल खिल खेवा से कागस खेवा तक) व अमिलीडी	30	5.00	65.00	1,00,000	65,00,000	14,25,000
31.	साल कातू	समा	कला / हजिडा	परागीपुर III (कागस खिल खेवा से कागस खेवा तक) व कागस खेवा से गौडी	31	5.00	65.00	1,00,000	65,00,000	14,28,000

32	सह गावू	गणा	गणा / हस्तिकण	पराभोर विधानसभे सा देगा गाव व गणा व पराभोर गाव वर्ग १ उत्पन्न-उत्पन्न	33	5.00	83.00	1,00,000	45,00,000	38,27,000
33	सह गावू	गणा	गणा / हस्तिकण	पराभोर V विधानसभे गाव वर्ग १ गणा उत्पन्न वर्ग १ उत्पन्नगाव	34	5.00	83.00	1,00,000	45,00,000	38,27,000
34	सह गावू	गणा	गणा / हस्तिकण	भुवनेश्वर तन्दिरीया व गौडी	35	4.00	65.00	80,000	32,00,000	27,00,000
35	सह गावू	गणा	गणा / हस्तिकण	सुभपुर व विजोली से देसावारा	36	4.00	65.00	80,000	32,00,000	27,00,000
36	सह गावू	दोन्ना	गणा	गणा-दोन्ना गौडी व गणा से सुभपुर- गौडीगाव उत्पन्न वर्ग १	37	6.00	85.00	90,000	36,00,000	30,00,000
37	सह गावू	दोन्ना	गणा	दोन्नागाव- गौडीगाव उत्पन्न वर्ग १ गणा गाव (विधान सभे) उत्पन्न	38	6.00	85.00	90,000	36,00,000	30,00,000
38	सह गावू	दोन्ना	गणा	गणा गाव (विधान सभे) व गौडीगाव	39	1.00	60.00	80,000	32,00,000	27,00,000
39	सह गावू	दोन्ना	गणा	गौडीगाव	40	4.00	65.00	80,000	32,00,000	27,00,000
40	सह गावू	दोन्ना	गणा	काहदार दुस्रीगा पराभोरगाव	41	5.00	85.00	75,000	30,00,000	25,00,000
41	सह गावू	दोन्ना	गणा	सुभपुर व गौडी (दोन्ना-गणा व गणा) उत्पन्न	42	5.00	65.00	75,000	30,00,000	25,00,000
42	सह गावू	दोन्ना	गणा	गणा-दोन्ना व गणा व सुभपुर उत्पन्न	43	4.00	65.00	80,000	32,00,000	27,00,000
43	सह गावू	दोन्ना	गणा	गणागाव (विधानसभे) व अरुण गाव	44	6.00	65.00	80,000	32,00,000	27,00,000
44	सह गावू	दोन्ना	गणा	गणागाव उत्पन्न	45	6.00	65.00	80,000	32,00,000	27,00,000
45	सह गावू	दोन्ना	गणा	सुभपुर व गौडीगाव उत्पन्न	46	4.00	65.00	80,000	32,00,000	27,00,000
46	सह गावू	दोन्ना	गणा / गणा	गौडीगाव व गौडीगाव (दोन्ना-गणा व गणा) उत्पन्न						

47.	संग बालू	बलन	करास	फरफुर जगल से भगलतुल तक व दुडुडुडुडु से डलनडीतुर	47	4.00	65.00	40,000	25,00,000	6,50,000
48.	संग बालू	बलन	करास	भगलतुर से डलनडीतुर तक व बलस से डलनडीतुर	48	4.00	65.00	40,000	25,00,000	6,50,000
49.	संग बालू	बलन	करास	कुडुडुडुडु से कुडुडुडु तक व डलनडीतुर	49	4.00	65.00	40,000	25,00,000	6,50,000
50.	संग बालू	बलन	करास	दुडुडुडु, डलनडीतुर	50	4.00	65.00	40,000	25,00,000	6,50,000
51.	संग बालू	बलन	करास	डलनडीतुर से डलनडीतुर तक (डलनडीतुर तक)	51	4.00	65.00	40,000	25,00,000	6,50,000

- खनन पट्टा 05 वर्ष की अवधि के लिये स्वीकृत किये जायेंगे। अवधि की गणना खनन पट्टा विलेख निष्पादन की तिथि से की जायेगी।
- ई-निविदा सह ई-नीलामी की बिड/बोली साधारण बालू के प्रति घनमीटर के लिए दी जायेगी, जो उ0प्र0 उपखनिज (परिहार) नियमावली-1962 के प्रथम अनुसूची में विनिर्दिष्ट रायल्टी की दर (रु0 65.00 प्रति घनमीटर) से कम नहीं होगी। इससे भिन्न बिड/बोली दिये जाने पर बिड/बोली स्वीकार नहीं की जायेगी तथा प्री बिड अर्नस्ट मनी जव्त कर ली जायेगी। प्राप्त उच्चतम बिड/बोली की दर (रु0 प्रति घनमीटर) को क्षेत्र में आंकलित मात्रा (घनमीटर) से गुणा कर प्रथम वर्ष हेतु नीलामी की देय धनराशि आगणित की जायेगी, जिसे पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि कर निर्धारित की जायेगी।
- ई-निविदा सह ई-नीलामी दो चरणों में होगी। प्रथम चरण में ई-निविदा सम्पन्न की जायेगी जिसके दौरान सभी बिडर्स को एक बार ई-निविदा (e-tender) देने का मौका प्रदत्त होगा जो पुनरीक्षित (Revise) नहीं किया जा सकेगा। ई-निविदा में प्राप्त उच्चतम निविदा को आधार मूल्य (Floor Price) मानते हुये द्वितीय चरण में ई-नीलामी कराया जायेगा, जिसके दौरान बिडर्स ई-नीलामी हेतु निर्धारित तिथि एवं अवधि में ई-बिड दे सकता है। ई-नीलामी के दौरान केवल उच्चतम बोली को ही प्रदर्शित किया जायेगा जिसको देखते हुये बिडर अपना बिड पुनरीक्षित कर बढ़ा सकते हैं।
- किसी क्षेत्र के ई-निविदा सह ई-नीलामी हेतु बिडर्स को बिड में भाग लेने से पूर्व ही बिड अर्नस्ट मनी जमा करना अनिवार्य होगा, जो उस क्षेत्र में वार्षिक आंकलित खनन योग्य मात्रा एवं साधारण बालू की रायल्टी की दर से गुणा कर प्राप्त धनराशि का 25 प्रतिशत होगा।
- एम0एस0टी0सी0 लि0 (भारत सरकार का उपक्रम) को सेवा प्रदाता के रूप में चयनित किया गया है, जिसके द्वारा राज्य सरकार की ओर से नीलामी की कार्यवाही सम्पादित की जायेगी। ई-निविदा सह ई-नीलामी द्वारा परिहार पर देने की सम्पूर्ण प्रक्रिया ऑनलाईन एम0एस0टी0सी0 के पोर्टल www.mstcecommerce.com पर की जायेगी।

7. इच्छुक आवेदकों के पास ऑनलाईन विड/बोली हेतु Class III Signing type डिजिटल सिग्नेचर सर्टिफिकेट (DSC) होना आवश्यक है। एम0एस0टी0सी0 के उपरोक्त पोर्टल पर जाकर इच्छुक आवेदक अपने पंजीकरण की कार्यवाही पूर्ण करने के पश्चात ही ई-निविदा सह ई-नीलामी में भाग ले सकेंगे।
8. पंजीकृत आवेदक निर्धारित पोर्टल पर ऑनलाईन एक या एक से अधिक क्षेत्रों के लिए विड में भाग ले सकेगा परन्तु उसे प्रत्येक क्षेत्र के लिए अलग-अलग आवेदन शुल्क एवं प्रत्येक क्षेत्र हेतु अलग-अलग निर्धारित अर्नेस्ट मनी जमा करना होगा। इच्छुक व्यक्ति/फर्म/कम्पनी (आवेदक) को ई-निविदा सह ई-नीलामी में भाग लेने के लिए सरकार के पक्ष में ₹0-15,000 (₹0 पन्द्रह हजार) का आवेदन शुल्क एम0एस0टी0सी0 पेमेन्ट गेटवे के माध्यम से जमा करना होगा, जो अप्रतिदेय (Non refundable) होगा।
9. ई-निविदा सह ई-नीलामी में भाग लेने हेतु इच्छुक व्यक्ति/फर्म/कम्पनी को एम0एस0टी0सी0 में पंजीकरण कराना अनिवार्य होगा। पंजीकरण हेतु व्यक्ति/फर्म/कम्पनी को ई-ऑक्शन पोर्टल www.msteecommerce.com पर उपलब्ध ऑनलाईन फार्म भरना पड़ेगा जिसके दौरान विडर्स अपने लिए स्वयं जनित यूजर आई0डी0 एवं पासवर्ड बनायेंगे। इस आनलाईन पंजीकरण के उपरान्त विडर्स को एम0एस0टी0सी0 द्वारा भेजी गयी सूचना ई-मेल से प्राप्त होगा, जिसके पश्चात विडर्स को आवश्यक अभिलेख स्कैन कर एम0एस0टी0सी0 को आनलाईन भेजना अनिवार्य होगा। साथ ही विडर्स को वार्षिक पंजीकरण शुल्क जी.एस.टी. सहित ₹0-1,180 (₹0 एक हजार एक सौ अस्सी मात्र) एम0एस0टी0सी0 पेमेन्ट गेटवे के माध्यम से ऑनलाईन देय होगा। अनिवार्य अभिलेख एवं वार्षिक पंजीकरण शुल्क की प्राप्ति के पश्चात ही विडर्स का लॉगिन आई0डी0, पासवर्ड एवं एकाउन्ट एम0एस0टी0सी0 के निर्धारित पोर्टल पर चालू (Activate) होगा।
10. पंजीकरण हेतु विडर्स द्वारा स्वप्रमाणित निम्न अभिलेख/प्रमाण पत्र स्कैन कर एम0एस0टी0सी0 के पोर्टल पर अपलोड करना अनिवार्य होगा :-
 1. आवेदक के आधार कार्ड की प्रति, फर्म की दशा में फर्म के भागीदारों के आधार कार्ड की प्रति तथा कम्पनी के मामले में कारपोरेट अफेयर्स भंडारलय भारत सरकार द्वारा निर्मित कम्पनी के प्रबन्ध निदेशक का Director Identification Number (DIN) के प्रमाण-पत्र की प्रति।
 2. आवेदक का अद्यावधिक चरित्र प्रमाण पत्र, फर्म के मामले में भागीदारों के अद्यावधिक चरित्र प्रमाण पत्र की प्रति तथा कम्पनी के मामले में प्रबन्ध निदेशक का इस आशय का शपथ पत्र की कम्पनी को किसी अपराधिक याद में दण्डित नहीं किया गया है। चरित्र प्रमाण पत्र उस जिले के जिलाधिकारी द्वारा प्रदत्त होगा, जहाँ आवेदक स्थायी रूप से निवास करता है।
 3. आवेदक का पैन कार्ड की प्रति, फर्म या कम्पनी के मामले में उसका पैन कार्ड एवं जी0एस0टी0 नं0 की प्रति।
 4. बैंक खाते का विवरण, जिससे ई निविदा सह ई नीलामी से सम्बन्धित समस्त वित्तीय हस्तान्तरण किया जायेगा, यथा बैंक का नाम, खाता संख्या आई0एफ0एस0सी0 कोड तथा एक निरस्त चेक की प्रति।
 5. जिलाधिकारी अथवा प्राधिकृत अधिकारी द्वारा जारी किया गया शपथ देय बकाया न होने का प्रमाण पत्र। जहाँ आवेदक राज्य के भीतर कोई खनिज परिष्कार शरित नहीं करता है वहाँ इस आशय का शपथ पत्र की प्रति।

11. एम0एस0टी0सी0 द्वारा केवल उन्हीं व्यक्ति/फर्म/कम्पनी का पंजीकरण किया जायेगा जो उत्तर प्रदेश उपखनिज (परिहार) नियमावली-1963 के प्रावधानों के अन्तर्गत अर्ह हो। नियम-26 के अनुसार निम्नलिखित व्यक्ति/फर्म/कम्पनी ई-निविदा सह ई-नीलामी प्रक्रिया में भाग नहीं ले सकते हैं:-
- (क) जो भारतीय राष्ट्रिक नहीं हैं।
 - (ख) जिसके विरुद्ध खनिज देय बकाया है।
 - (ग) जिसने उस जिले के जिलाधिकारी अथवा राज्य सरकार द्वारा प्राधिकृत अधिकारी जहाँ वह स्थायी रूप से निवास करता है से चरित्र प्रमाण पत्र प्राप्त नहीं कर लिया है। शर्त यह है कि उक्त चरित्र प्रमाण पत्र पुष्टि सत्यापन के आधार पर दिया गया हो।
 - (घ) जिसने अपने आधार कार्ड की प्रति प्रस्तुत न की हो।
 - (ङ) जिसका नाम काली सूची में दर्ज हो।
 - (च) फर्म/कम्पनी के मामले में जिसने बैंक कार्ड तथा जी0एस0टी0 पंजीकरण प्रमाण पत्र प्रस्तुत न किया हो।
12. ऑनलाईन ई-निविदा डालने तथा ई-नीलामी कोलने की विधि का पूर्ण विवरण संवा प्रदाता संस्था एम0एस0टी0सी0 के वेब पोर्टल www.mscecommerce.com पर देखा जा सकता है।
13. ई-निविदा सह ई-नीलामी में भाग लेने के लिए इच्छुक व्यक्ति/फर्म/कम्पनी को प्रत्येक क्षेत्र के लिए पृथक-पृथक रू0-15,000 (रू0 पन्द्रह हजार मात्र) का शुल्क जो अप्रतिदेय होगा तथा अर्नेस्ट मनी जो विज्ञप्ति में क्षेत्र/खण्ड के नाम के सम्मुख अंकित हो, जमा करना होगा।
14. सफल बोलीदाता/निविदादाता को छोड़कर शेष बोलीदाता/निविदादाता द्वारा जमा ब्याज की धनराशि (अर्नेस्ट मनी) यथावत उसी बैंक खाते में वापस कर दी जायेगी जिस बैंक खाते से पैसा दिया गया था।
15. किसी भी कारण से ई-निविदा सह ई-नीलामी की प्रक्रिया पूरी न होने पर उस खण्ड/क्षेत्र के लिए कम से कम 07 दिन की अल्प अवधि की नोटिस देने के पश्चात पुनः ई-निविदा सह ई-नीलामी की जा सकती है।
16. अधिकतम पाँच खनन पट्टे या 400 हे0 से अधिक क्षेत्र को, उ0प्र0 राज्य में किसी व्यक्ति/फर्म/कम्पनी के पक्ष में स्वीकृत नहीं किया जायेगा। यदि किन्ही परिस्थितियों में एक व्यक्ति/फर्म/कम्पनी द्वारा अपने पक्ष में 05 खनन पट्टे या 400 हे0 से अधिक के खनन पट्टे स्वीकृत करा लिया जाता है तो अन्त में स्वीकृत खनन पट्टे निरस्त कर पट्टा अन्तर्गत जमा सम्पूर्ण धनराशि जब्त कर ली जायेगी तथा केवल प्रारम्भ के पाँच क्षेत्र अथवा 400 हे0 के खनन पट्टे ही अनुमन्य होंगे। परन्तु यदि आवेदक स्वयं अपने पक्ष में 05 खनन पट्टे या 400 हे0 से अधिक के खनन पट्टे हेतु जारी लेटर ऑफ इन्टेन्ट की सूचना देता है, तो उक्त सीमा के अन्तर्गत कोई भी खनन पट्टा-क्षेत्र के घयन का उसे अधिकार होगा तथा शेष क्षेत्रों की जमा धनराशि पुष्टि के उपरान्त यथावत वापस कर दी जायेगी।
17. ई-निविदा सह ई-नीलामी की प्रक्रिया :-
- (1) ई-निविदा सह ई-नीलामी दो चरणों में की जायेगी। प्रथम चरण में केवल ई-निविदा विज्ञापन में निर्धारित तिथि एवं समय के अन्तर्गत खाली जायेगी। बिड/टेण्डर साधारण बालू के प्रतिघन मीटर रायल्टी की दर को लिए दी जायेगी जो साधारण बालू

के लिए नियमावली-1963 के प्रथम अनुसूची में उल्लिखित रायल्टी की दर (रु0 65.00 प्रति घनमीटर) से कम नहीं होगा। द्वितीय चरण में ई-निविदा में प्राप्त अधिकतम निविदा धनराशि को आधार मूल्य (Floor price) मानकर ई-नीलामी हेतु सरकारी बोली की न्यूनतम धनराशि निर्धारित होगी। द्वितीय चरण के इच्छुक आवेदक उक्त न्यूनतम धनराशि के ऊपर प्रत्येक क्षेत्र/खण्ड के लिए निर्धारित तिथि व समय के अनुसार ऑनलाईन ई-नीलामी की बोली में भाग लेंगे।

(2) प्रथम चरण की समाप्ति के उपरान्त निम्नानुसार प्रक्रिया अगनायी जायेगी :-

- (क) यदि प्रथम चरण में एक ही बिड प्राप्त होती है और उक्त बिड (ऑफर) में प्रतिघन मीटर दिया गया दर नियमावली-1963 के प्रथम अनुसूची में साधारण बालू के लिए निर्धारित रायल्टी की दर (रु0 65.00 प्रति घनमीटर) से 400 प्रतिशत से अधिक है तथा ई-निविदादाता शेष शर्तें पूर्ण करता है तो उस निविदादाता के पक्ष में लेटर ऑफ इन्टेंट जारी किया जायेगा।
 - (ख) यदि प्रथम चरण में केवल एक ही बिड प्राप्त होता है और उक्त बिड (आफर) में प्रति घनमीटर में दिया गया दर नियमावली-1963 के प्रथम अनुसूची में साधारण बालू के लिए निर्धारित रायल्टी की दर (रु0 65.00 प्रति घनमीटर) से अधिक परन्तु 400 प्रतिशत से कम है तो क्षेत्र/खण्ड की भौगोलिक स्थिति, खनिज की उपलब्धता, खनिज की गुणवत्ता, उपखनिज का बाजार मूल्य, उक्त क्षेत्र में खनिज की मांग, क्षेत्र में अवैध खनन की सम्भावना, राजस्व की प्राप्ति आदि पर विचार करते हुये एकल निविदादाता के पक्ष में भी लेटर ऑफ इन्टेंट जारी करने का निर्णय लिया जा सकता है।
 - (ग) यदि प्रथम चरण में एक से अधिक परन्तु पाँच या पाँच से कम बिड प्राप्त होता है तो सभी बिडकर्ता द्वितीय चरण की ई-नीलामी की प्रक्रिया में भाग लेने हेतु अर्ह होंगे तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में लेटर ऑफ इन्टेंट जारी किया जायेगा।
 - (घ) यदि पाँच से अधिक बिड/आफर प्राप्त होते हैं तब केवल पाँच सर्वाधिक निविदा (बिड) से सम्बन्धित निविदाकार ही द्वितीय चरण की ई-नीलामी में भाग लेने हेतु अर्ह होंगे तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में ही लेटर ऑफ इन्टेंट जारी किया जायेगा।
- (3) उपरोक्त प्रस्तर-17(2)(ग),(घ) के अनुसार प्रथम चरण के योग्य निविदादाता द्वितीय चरण की ई-नीलामी बोली में भाग ले सकते हैं।
 - (4) द्वितीय चरण में ई-नीलामी की प्रक्रिया की जायेगी। ई-नीलामी की प्रक्रिया प्रथम चरण की अग्रसारित प्रक्रिया होगी, जिसमें प्रथम चरण में प्राप्त उच्चतम बिड/आफर द्वितीय चरण की ई-नीलामी के लिए न्यूनतम बोली (Floor price) स्वतः निर्धारित हो जायेगी।
 - (5) द्वितीय चरण की नीलामी की प्रक्रिया में नीलामी की निर्धारित अवधि के भीतर इच्छुक एवं अर्ह व्यक्ति/फर्म/कम्पनी बोली में कई बार भाग ले सकता है। नीलामी की ऑनलाइन प्रक्रिया में स्क्रीन पर अधिकतम बोली प्रदर्शित होती रहेगी और प्रदर्शित बोली से अधिक बोली ऑनलाईन ही दिया जा सकता है।
 - (6) निर्धारित समय के पश्चात बोली बन्द हो जायेगी और उसके उपरान्त कोई बोली नहीं दिया जा सकता है। बोली के अन्तिम समय में यदि कोई और बोली प्राप्त होती है तो नीलामी की बोली का समय स्वतः 05 मिनट के लिए बढ़ जायेगी। यह प्रक्रिया तब तक जारी रहेगी जब तक अंतिम 05 मिनट के अन्तराल में कोई और बोली प्राप्त नहीं होती है।

- (7) ई-निविदा सह ई-नीलागी की कालयोजना एवं अवधि निम्नानुसार सम्पादित की जायेगी:-

विज्ञप्ति का प्रकाशन	दिनांक 09.09.2017
प्रथम चरण ई निविदा (ई टेण्डर) की अवधि	दिनांक 09.10.2017 के पूर्वान्ह 10.00 बजे से दिनांक 12.10.2017 के सायं 05.00 बजे तक
प्रथम चरण में प्राप्त ई-निविदा (बिड) का खोला जाना एवं उसका मूल्यांकन	दिनांक 13.10.2017 से दिनांक 14.10.2017 तक

द्वितीय चरण (ई-नीलागी की अवधि):- ई-नीलागी बोली हेतु दिनांक 17.10.2017 से निम्नानुसार निर्धारित तिथि व समय पर विज्ञापित क्षेत्रों की ई-नीलागी की प्रक्रिया पूर्ण की जायेगी:-

ई-नीलागी बोली हेतु निर्धारित तिथि	ई-नीलागी बोली हेतु निम्नानुसार निर्धारित समय पर उक्त विज्ञप्ति में अंकित साधारण बालू के क्षेत्रों/खण्डों की क्रम संख्या जिसके लिए ई-नीलागी बोली लगायी जायेगी।	
	पूर्वान्ह 10.00 बजे से अपराह्न 1.00 बजे तक	अपराह्न 2.00 बजे से सायं 5.00 बजे तक
17.10.2017	क्रम संख्या-1 व 2 पर अंकित क्षेत्र	क्रम संख्या-3 व 4 पर अंकित क्षेत्र
23.10.2017	क्रम संख्या-5 व 6 पर अंकित क्षेत्र	क्रम संख्या-7 व 8 पर अंकित क्षेत्र
24.10.2017	क्रम संख्या-9 व 10 पर अंकित क्षेत्र	क्रम संख्या-11 व 12 पर अंकित क्षेत्र
25.10.2017	क्रम संख्या-13 व 14 पर अंकित क्षेत्र	क्रम संख्या-15 व 16 पर अंकित क्षेत्र
27.10.2017	क्रम संख्या-17 व 18 पर अंकित क्षेत्र	क्रम संख्या-19 व 20 पर अंकित क्षेत्र
28.10.2017	क्रम संख्या-21 व 22 पर अंकित क्षेत्र	क्रम संख्या-23 व 24 पर अंकित क्षेत्र
30.10.2017	क्रम संख्या-25 व 26 पर अंकित क्षेत्र	क्रम संख्या-27 व 28 पर अंकित क्षेत्र
01.11.2017	क्रम संख्या-29 व 30 पर अंकित क्षेत्र	क्रम संख्या-31 व 32 पर अंकित क्षेत्र
02.11.2017	क्रम संख्या-33 व 34 पर अंकित क्षेत्र	क्रम संख्या-35 व 36 पर अंकित क्षेत्र
03.11.2017	क्रम संख्या-37 व 38 पर अंकित क्षेत्र	क्रम संख्या-39 व 40 पर अंकित क्षेत्र
06.11.2017	क्रम संख्या-41 व 42 पर अंकित क्षेत्र	क्रम संख्या-43 व 44 पर अंकित क्षेत्र
07.11.2017	क्रम संख्या-45 व 46 पर अंकित क्षेत्र	क्रम संख्या-47 व 48 पर अंकित क्षेत्र
08.11.2017	क्रम संख्या-49 व 50 पर अंकित क्षेत्र	क्रम संख्या-51 पर अंकित क्षेत्र

- 8 परिणाम की घोषणा एवं उसका प्रदर्शन :

(क) प्रथम चरण की निविदा प्रक्रिया का परिणाम निविदाकार (Tenderer) के लॉगिन पर प्रदर्शित होगा। प्रथम चरण के निविदा प्रक्रिया के समापन के पश्चात अधिकतम निविदा धनराशि (बिडिंग एमाउन्ट) प्रदर्शित की जायेगी। सभी निविदाकार द्वितीय चरण की बोली हेतु वे योग्य है अथवा नहीं को भी लॉगिन कर जान सकते हैं।

(ख) एकल निविदा के मामलों को छोड़कर शेष मामलों में द्वितीय चरण की नीलागी समाप्त होने के उपरान्त प्राप्त अधिकतम बोली उसको-बोलीदाता का विवरण एम0एस0टी0सी0 के निर्धारित पोर्टल पर प्रदर्शित किया जायेगा।

18. पट्टे का दिया जाना : नियमावली-1963 के नियम-28 में उल्लिखित प्रावधानों के अनुसार ई-निविदा सह ई-नीलागी के मामले में उस बोली या प्रस्ताव को उपरोक्त प्रस्ताव-17(2) में दिये गये प्रक्रिया के अनुसार रवीकार किये जायेंगे जो उच्चतम हो। सफल एवं नियमानुसार अर्ह बोलीदाता/निविदादाता को उनके द्वारा प्रस्तुत मूल अभिलेख के सत्यापन के एक सप्ताह के अन्दर लेटर ऑफ इन्टेट निर्गत किया जायेगा।

19. ई-नीलामी समाप्त होने के पश्चात 03 कार्य दिवस के अन्दर सफल बोलीदाता को अपने मूल अभिलेखों का सत्यापन जिलाधिकारी, इलाहाबाद से अथवा निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ से कराना होगा। निदेशक द्वारा मूल अभिलेखों के सत्यापन की स्थिति में अभिलेख-सत्यापन की आख्या ई-मेल के माध्यम से प्राप्त होने के पश्चात ही लेटर आफ इन्टेंट जारी किया जायेगा। सत्यापन में यदि कोई अभिलेख अथवा प्रमाण पत्र कूटरचित, असत्य अथवा गलत पाया जाता है तो लेटर आफ इन्टेंट जारी नहीं किया जायेगा तथा बयाना की धनराशि (अर्नेस्ट मनी) जमा कर ली जायेगी।
20. लेटर आफ इन्टेंट में निम्न विवरण होंगे :-
- (1) प्रथम वर्ष के लिए देय नीलामी पट्टा के धनराशि की गणना पट्टा क्षेत्र/खण्ड के लिए विज्ञप्ति में आंकलित मात्रा (घनमीटर) को निविदा/नीलामी की सर्वोच्च दर (रूपया प्रति घनमीटर) से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी पट्टा की देय धनराशि पर 10 प्रतिशत की वृद्धि कर आगामी वर्ष के लिए नीलामी पट्टा की धनराशि निर्धारित की जायेगी।
 - (2) सफल बोलीदाता/निविदादाता पट्टे की निर्वन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए निर्धारित नीलामी पट्टा की देय धनराशि का 25 प्रतिशत तथा उतनी ही धनराशि प्रथम वर्ष के लिए निर्धारित नीलामी पट्टा की धनराशि का प्रथम किश्त के रूप में दो कार्यदिवसों के अन्दर जमा करेगा। बयाने की धनराशि (अर्नेस्ट मनी) प्रथम किश्त में समायोजित कर ली जायेगी।
 - (3) पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों की किश्तें नियमावली-1963 के चतुर्थ अनुसूची के अनुसार जमा करनी होंगी।
 - (4) पट्टाधारक नियम-17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा एवं इसका अनुसूचना करेगा।
 - (5) सफल आवेदक नियम-34 के प्रावधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स ब्लोजर प्लान एवं भारत सरकार के इन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14.09.2006 सपठित अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथासंशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
 - (6) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र/खण्ड के भूमि-उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा किया जायेगा।
 - (7) लेटर ऑफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
21. सफल बोलीदाता/निविदादाता द्वारा धनराशि जमा करने की रीति:
1. स्वीकृत पट्टे की अवधि 05 वर्ष होगी, परन्तु बोली/निविदा की धनराशि प्रथम वर्ष के लिए मानी जायेगी। अनुवर्ती वर्षों में पिछले वर्ष के लिए निर्धारित नीलामी पट्टा की धनराशि पर 10 प्रतिशत वृद्धि के साथ आगामी वर्ष में पट्टा धनराशि देय होगी। प्रथम वर्ष एवं अनुवर्ती वर्षों के लिए पट्टा धनराशि नियमावली-1963 के चतुर्थ अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी।

2. लेटर ऑफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा प्रतिभूति के रूप में 25 प्रतिशत एवं प्रथम किस्त के रूप में 25 प्रतिशत अर्थात् नीलामी पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य धनराशि एम0एस0टी0सी0 के ई पेमेन्ट गेट वे पर आर0टी0जी0एस0/एन0ई0एफ0टी0 द्वारा लेटर आफ इन्टेंट जारी होने दो कार्य दिवसों के अन्दर जमा किया जायेगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री बिड अनैस्ट मनी समायोजित कर ली जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अनैस्ट मनी जफ्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचारणीय नहीं होगा।
3. प्रथम वर्ष की शेष 75 प्रतिशत पट्टा धनराशि एवं आगामी वर्षों की पट्टा धनराशि नियमावली-1963 की चतुर्थ अनुसूची के अनुसार एवं राज्य सरकार द्वारा समय-समय पर निर्धारित प्रक्रिया के अनुसार पट्टाधारक द्वारा जमा की जायेगी। उक्त अनुसूची में नियत तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम-59 के अनुसार देय धनराशि ब्याज सहित वसूल की जायेगी।
4. राज्य सरकार अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0, जिला खनिज फाउण्डेशन (डी0एम0एफ0) आदि पट्टाधारक द्वारा नियमानुसार जमा किया जायेगा।

22. शर्तें:-

1. इच्छुक ई-निविदादाता/ई-बोलीदाता को ई-निविदा सह ई-नीलामी में भाग लेने से पूर्व क्षेत्र/खण्ड में आंकलित साधारण वालू की मात्रा एवं खनन रथल के लिए पहुँच मार्ग आदि के सम्बन्ध में मौके का निरीक्षण कर स्वयं आश्वस्त होना पड़ेगा। ई-निविदा सह ई-नीलामी में भाग लेने के पश्चात इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नहीं किया जायेगा।
2. पट्टाधारक पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कॉर्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक स्वयं के व्यय पर ऐसे सीमा चिन्हों और खम्भों को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमा बिन्दुओं को इंगित करने के लिए आवश्यक हो।
3. पट्टाविलेख के निष्पादन के दिनांक से छः माह के भीतर खनन सक्रियता प्रारम्भ करना होगा और तत्पश्चात जान बूझकर कोई स्थगन किये दिना ऐसी खनन सक्रियताओं का संचालन उचित और दक्षतापूर्ण शैली से कुशल कारीगर की भांति करना होगा।
4. पट्टाधारक नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से साधारण वालू के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्मित किये गये ई-प्रपत्र एम0एम0-11 पर अंकित वार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे वालू रूप में अभुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-68 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
5. पट्टाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित वार कोड की चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगानेगा तथा सदैव उसका अनुरक्षण

- करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शरित का मागीदार होगा।
6. पट्टेदार 03 मीटर की गहराई अथवा जलस्तर, जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा।
 7. नदी की जल धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
 8. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा वहीं पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
 9. यदि पट्टाधारक द्वारा नियमों, खनन पट्टा की शर्तों, पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों अथवा खनन योजना की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मानला बताने की युक्ति-युक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
 10. मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन करना होगा।
 11. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई याद अथवा अपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई ध्य होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
 12. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन किया जाता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो यह पट्टाधारकों को मान्य होगा।
 13. नदी पर बने पुल, सार्वजनिक स्थल, आबादी एवं निकटस्थ सड़क मार्ग से 200 मीटर की दूरी के अन्दर कोई खनन कार्य नहीं किया जायेगा।

जिलाधिकारी,
इलाहाबाद।

पत्रांक 327/खनिज/2017-18 तददिनांक।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर मुख्य सचिव, भूतत्व एवं खनिकर्म विभाग, उत्तर प्रदेश शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. आयुक्त, इलाहाबाद मण्डल, इलाहाबाद।
4. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, इलाहाबाद।
5. समस्त उपजिलाधिकारी, इलाहाबाद को तहसील के सूचना-पट पर प्रदर्शित करने हेतु।
6. जिला सूचना विज्ञान अधिकारी, इलाहाबाद को एम0एस0टी0शी0 के वेब पोर्टल www.mstcecommerce.com पर अपलोड करने हेतु।
7. जिला सूचना अधिकारी, इलाहाबाद को व्यापक प्रचार-प्रसार हेतु।
8. अध्यक्ष नगर पंचायत, इलाहाबाद।
9. अध्यक्ष जिला पंचायत, इलाहाबाद।
10. नाजिर सदर, कलेक्ट्रेट, इलाहाबाद को सूचना पट पर प्रस्था करने हेतु।

जिलाधिकारी,
इलाहाबाद।

कार्यालय जिलाधिकारी, प्रयागराज।

(खनन अनुभाग)

पत्रांक: /खनिज/2022-23

दिनांक: 11/05/2022

लेटर ऑफ इन्टेन्ट (सहमति पत्र)

संशोधित

श्री सुरेन्द्र कुमार पुत्र स्व० शिवमूर्ति भारतीय
निवासी ग्राम बेरुई, पो० गारापुर, थाना-धरवई,
तहसील-फूलपुर, जनपद-प्रयागराज।

भूतत्व एवं खनिकर्म अनुभाग, उ०प्र० शासन, लखनऊ के पत्र संख्या-683रिट/86-2021 दिनांक 28.12.2021 द्वारा कार्यालय पत्र संख्या-4030/खनिज/2021-22 दिनांक 21.11.2021 के अनुक्रम में यह उल्लिखित करते हुये मार्गदर्शन प्रदान किया गया कि " उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 में खनन क्षेत्रों का गठन, विज्ञापन, आशय पत्र जारी/संशोधित करना, पट्टा विलेख का निष्पादन आदि समस्त कार्य हेतु सम्बन्धित जिलाधिकारी प्राधिकृत है। कृपया उक्त नियमावली के प्राविधानुसार प्रकरण में नियमानुसार स्वस्तर से निर्णय लेकर अग्रतर आवश्यक कार्यवाही करने के निर्देश दिये गये हैं।"

उक्त के अनुक्रम में प्रकरण इस प्रकार है कि शासनादेश संख्या-1875/86-2017-57(सा०)/20 टी०सी०-1 भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ दिनांक 14.06.2017 में दिये गये निर्देशों के अनुपालन में कार्यालय के विज्ञप्ति संख्या-824/खनिज/2017-18 दिनांक 07.09.2017 द्वारा जनपद इलाहाबाद के नदी तल पर उपलब्ध साधारण बालू के कुल-51 क्षेत्रों को ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से विज्ञापित किया गया। उक्त विज्ञप्ति में जनपद प्रयागराज के तहसील-करछना स्थित यमुना नदी तल के बालू खण्ड संख्या-14 (ग्राम-बसवार) रकबा-12.00हे० क्षेत्र में उपलब्ध 2,40,000 घनमीटर बालू हेतु श्री सुरेन्द्र कुमार पुत्र स्व० शिवमूर्ति भारतीय निवासी ग्राम बेरुई, पो० गारापुर, थाना-धरवई, तहसील-फूलपुर, प्रयागराज द्वारा सर्वोच्च बोली रू० 237.00 प्रति घनमीटर की दर से दिये जाने पर अभिलेखों के सत्यापन के उपरान्त श्री सुरेन्द्र कुमार के पक्ष में इत्त कार्यालय के पत्र संख्या-1522/खनिज/2017-18 दिनांक 30.11.2017 द्वारा आशय पत्र (LOI) जारी किया गया।

श्री सुरेन्द्र कुमार द्वारा लेटर ऑफ इन्टेन्ट में दिये गये निर्देश के अनुपालन में प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 50 प्रतिशत रू० 2,84,40,000.00 (दो करोड़ चौरासी लाख चालीस हजार रुपये) जरिये ट्रेजरी चालान संख्या-A120021 दिनांक 29.12.2017 (उक्त चालान समेकित रूप से रू० 52,98,67,100.00 का है जिसमें उक्त धनराशि भी शामिल है) द्वारा जमा कराया गया। आशय पत्र के शर्त के अनुपालन में श्री सुरेन्द्र कुमार द्वारा अपने कन्सल्टेन्ट के माध्यम से खनन योजना तैयार कराकर निदेशालय से खनन योजना अनुमोदित कराकर State Level Environment Impact Assessment Authority, Uttar Pradesh द्वारा जारी पर्यावरण स्वच्छता प्रमाण पत्र संख्या-229/Parya/SEAC/3989/2018 दिनांक 08.03.2018 अनुमन्य मात्रा 1,60,480 घनमीटर का प्रमाण पत्र प्राप्त कर प्रस्तुत किया गया।

श्री सुरेन्द्र कुमार द्वारा तत्समय अपर मुख्य सचिव को सम्बोधित प्रार्थना पत्र प्रस्तुत करते हुये यह अनुरोध किया गया कि स्वच्छता प्रमाण पत्र के आधार पर ही अग्रिम कार्यवाही करने तथा अधिक जमा की गयी धनराशि या तो वापस किया जाय या तो उसे अग्रिम किश्त की धनराशि में समायोजित करने हेतु सम्बन्धित को निर्देशित किया जाय। अपर मुख्य सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ को श्री सुरेन्द्र कुमार के स्वीकृत खण्ड संख्या-14 हेतु प्राप्त स्वच्छता प्रमाण पत्र में अनुमन्य मात्रा व क्षेत्रफल, आशय पत्र में वर्णित मात्रा एवं क्षेत्रफल से भिन्न होने कारण जिलाधिकारी कार्यालय के पत्र संख्या-215/खनिज/2018-19 दिनांक 05.05.2018 द्वारा मार्गदर्शन हेतु पत्र प्रेषित किया गया। तत्समय खान अधिकारी, प्रयागराज द्वारा इसी मध्य पत्र संख्या-1793/खनिज/2018-19 दिनांक 07.12.2018 द्वारा अध्यक्ष/चेयरमैन, राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, उ०प्र० विनीत खण्ड-1, गोमती नगर, लखनऊ का पुनर्विचार प्रार्थना पत्र प्रेषित किया गया, जिसपर प्राधिकरण द्वारा कोई विचार नहीं किया गया।

निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ द्वारा दिनांक 17.10.2018 को प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ को सम्बोधित एवं जिलाधिकारी प्रयागराज को पृष्ठांकित पत्र प्रेषित किया गया, जिसमें स्पष्ट रूप से निर्देशित किया गया कि "उ०प्र० उपखनिज



(परिहार) नियमावली-1963 यथासंशोधित अधिसूचना संख्या-1868/86-2019-57 (सा)-2017 दिनांक 13.08.2019 के नियम-28(2)(दो) में उल्लिखित है कि प्रथम वर्ष के लिए देय धनराशि का निर्धारण, पर्यावरण अनापत्ति प्रमाण पत्र में उल्लिखित खनिज की मात्रा को ई-निविदा/ई-नीलामी में प्राप्त धनराशि की दर से गुणा कर किया जायेगा। उक्त के दृष्टिगत पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित मात्रा के अनुसार देय नीलामी की धनराशि की गणना करते हुये कार्यवाही की जाए।"

उक्त के अतिरिक्त यहाँ विशेष रूप से उल्लेख किया जाना समीचीन होगा कि काफी समय व्यतीत हो जाने के उपरान्त श्री सुरेन्द्र कुमार द्वारा मा0 उच्च न्यायालय, इलाहाबाद में रिट याचिका संख्या-33418/2019 योजित की गयी, जिसमें मा0 उच्च न्यायालय, इलाहाबाद में दिनांक 19.10.2019 को आदेश पारित किये गये, जिसके कार्यकारी अंश निम्नवत् है-"In view of the aforementioned facts and circumstances the writ petition is disposed of with a direction to respondent No.2 to decide the representation made before him by the District Magistrate, Allahabad on 05.05.2018, within a period of one month from the date of filing of certified copy of this order before him." मा0 न्यायालय के उक्त आदेश के क्रम में श्री सुरेन्द्र कुमार द्वारा दिनांक 14.11.2019 को निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0, लखनऊ के समक्ष पारित आदेश की सत्यापित प्रति के साथ प्रत्यावेदन प्रस्तुत किया गया, जिसके क्रम में निदेशक द्वारा प्रत्यावेदन निस्तारित करते हुये पत्र संख्या-1738/एम-वाद प्रयागराज/2019 दिनांक 28.01.2020 द्वारा आदेश पारित किये गये।

रिट याचिका संख्या-22533/2019 मे0 सी0एल0 गुप्ता एण्ड सन्स बनाम उ0प्र0 राज्य व अन्य में दिये गये आदेश दिनांक 01.08.2020 के अनुपालन में निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ के पत्र संख्या-787/एम0-वाद इलाहाबाद/2018 दिनांक 14.08.2019 में दिये गये निर्देशानुसार कार्यालय आदेश संख्या-1058/ई-टैण्डर बालू/खनन/2019-20 दिनांक 24.09.2019 द्वारा 09 सदस्यी समिति का गठन कर बालू की उपलब्धता के सम्वन्ध में आख्या प्राप्त की गयी। समिति की आख्या दिनांक 18.12.2019 के अनुसार जाँच के समय बालू खण्ड संख्या-14 ग्राम बसवार क्षेत्र जलमग्न पाया गया।

श्री सुरेन्द्र कुमार द्वारा मा0 उच्च न्यायालय, इलाहाबाद में रिट याचिका संख्या-20478/2020 सुरेन्द्र कुमार बनाम उ0प्र0 राज्य व अन्य योजित की गयी, जिसमें मा0 उच्च न्यायालय के पारित आदेश दिनांक 29.09.2021 के अनुपालन में अधोहस्ताक्षरी द्वारा व्यक्तिगत सुनवाई हेतु 15.11.2021 को समय 11:30 बजे नियत की गयी थी, जिसमें श्री सुरेन्द्र कुमार द्वारा प्रत्यावेदन प्रस्तुत करते हुये मुख्य रूप से अनुरोध किया गया है कि "मा0 उच्च न्यायालय, इलाहाबाद के निर्देश के क्रम में वन एवं पर्यावरण भारत सरकार की गाइडलाइन के अनुसार क्षेत्र का पुनः निरीक्षण कराकर जो भी साधारण बालू 20, 22 हजार घनमीटर पायी जाती है, उस पर संशोधित लेटर ऑफ इन्टेन्ट जारी कर पंजीयन कराया जाय या प्रार्थी के द्वारा जमा धनराशि रू0 2,84,40,000.00 (दो करोड़ चौरासी लाख चालीस हजार रुपये) 09 प्रतिशत व्याज के साथ वापस किया जाय।"

उक्त के क्रम में मा0 उच्च न्यायालय, इलाहाबाद के पारित आदेश दिनांक 29.09.2021 के अनुपालन में श्री सुरेन्द्र कुमार द्वारा प्रस्तुत प्रत्यावेदन दिनांक 15.11.2021 को ससमय निस्तारण किये जाने हेतु विधिक मार्गदर्शन हेतु शासन को पत्र संख्या-4030/खनिज/2021-22 दिनांक 21.11.2021 प्रेषित किया गया। उ0प्र0 शासन द्वारा अपने शासकीय पत्र सं0-683 रिट/86-2021 दिनांक 28.12.2021 द्वारा निम्न मार्गदर्शन दिया गया कि उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 में खनन क्षेत्रों का गठन, विज्ञापन, आशय पत्र जारी/संशोधित करना, पट्टा विलेख का निष्पादन आदि समस्त कार्य हेतु सम्वन्धित जिलाधिकारी प्राधिकृत है। कृपया उक्त नियमावली के प्राविधानुसार प्रकरण में नियमानुसार स्वस्तर से निर्णय लेकर अग्रतर आवश्यक कार्यवाही करने के निर्देश दिये गये हैं। इसी मध्य श्री सुरेन्द्र कुमार अपने कन्सल्टेन्ट के माध्यम से साधारण बालू खनन क्षेत्र खण्ड सं0-14 (ग्राम-बसवार) क्षेत्रफल 12.00हे0 का निरीक्षण कराकर रिपोर्ट उपलब्ध कराया गया है, जिसमें मौके पर 69,000 घनमीटर साधारण बालू की उपलब्धता दर्शायी गयी है। श्री सुरेन्द्र कुमार द्वारा उपलब्ध करायी गयी रिपोर्ट की प्रमाणिकता हेतु जिलाधिकारी कार्यालय के आदेश पत्र सं0-193/खनन/2022-23 दिनांक 22.04.2022 द्वारा 5 सदस्यीय टीम का गठन किया गया जो निम्नवत् है:-

1. अपर जिलाधिकारी (प्रशासन) प्रयागराज।
2. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग उ0प्र0 क्षेत्रीय कार्यालय, प्रयागराज।
3. खान अधिकारी, प्रयागराज।
4. क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड, प्रयागराज।
5. वरिष्ठ मानचित्रकार, भूतत्व एवं खनिकर्म विभाग उ0प्र0 क्षेत्रीय कार्यालय, प्रयागराज।

उपरोक्त गठित समिति द्वारा दिनांक 04.05.2022 को स्थलीय निरीक्षण किया गया, जिसमें उल्लेख किया गया कि सम्बन्धित क्षेत्र में स्वीकृत पट्टा क्षेत्र का रकबा 12.00 हे० के सापेक्ष वर्तमान में 4.69 हे० में 70.454 घनमीटर साधारण बालू उपलब्ध होने तथा उ०प्र० उपखनिज (परिहार) नियमावली-2021 के प्राविधानित नियम के तहत संशोधित खनन योजना एवं अद्यतन पर्यावरणीय अनापत्ति प्रमाण पत्र के आधार पर खनन पट्टा स्वीकृत किये जाने की संरतुति की गयी है।

गठित समिति की जाँच आख्या दिनांक 04.05.2022 में पर्यावरणीय अनापत्ति प्रमाण पत्र में दिये गये भू-निर्देशांक के मध्य जो भाग सूखा हुआ है, उसकी पैमाइश भू-निर्देशांक के साथ निम्न प्रकार है-

बिन्दु संख्या	अक्षांश	देशान्तर
A	25 ⁰ -22'-49.6"N	81 ⁰ -47'-57.1"E
B	25 ⁰ -22'-49.2"N	81 ⁰ -47'-55.2"E
C	25 ⁰ -23'-05.5"N	81 ⁰ -47'-55.9"E
D	25 ⁰ -23'-06.8"N	81 ⁰ -48'-00.2"E

लम्बाई 519 मी० X चौड़ाई 90.5 मी० X गहराई 1.5 मी० (कुल रकबा-4.69 हे०) कुल-70.454 घनमीटर

अतः शासकीय पत्र दिनांक 28.12.2021 एवं गठित समिति की रिपोर्ट दिनांक 04.05.2022 के क्रम में श्री सुरेन्द्र कुमार पुत्र स्व० शिवमूर्ति भारतीय निवासी ग्राम वेरुई, पो० गारापुर, थाना-थरवई, तहसील-फूलपुर, प्रयागराज के पक्ष में संशोधित आशय पत्र (Letter Of Intent) जारी किया जाना समीचीन प्रतीत होता है। तदनुसार संशोधित आशय पत्र (Letter Of Intent) निम्न विवरण/शर्तों के अधीन इस प्रकार है:-

क्षेत्र का विवरण				संशोधित क्षेत्रफल के सापेक्ष वार्षिक आंकलित खनन योग्य सा० बालू की मात्रा (घ०मी० में)	ई-नीलामी बोली में प्राप्त सर्वोच्च रायल्टी की दर (रु० प्रति घ०मी०)	संशोधित मात्रा एवं क्षेत्रफल के अनुसार प्रथम वर्ष हेतु निर्धारित खनन पट्टा की सकल धनराशि (रु० में)	प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 50 प्रतिशत (जिसमें प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 25 प्रतिशत प्रथम किरत के रूप में एवं प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 25 प्रतिशत के रूप में शामिल है) के समतुल्य धनराशि (रु०)	एल०ओ०आई० संख्या-1522 दिनांक 30.11.2017 के अनुसार जमा धनराशि का विवरण	अभ्युक्ति
तहसील	ग्राम	खण्ड सा०	संशोधित क्षेत्रफल (हे० में)						
1	2	3	4	5	6	7	8	9	10
करछना	बनवार	14	4.69	70.454	237.00	1,08,97,598.00	83,48,799.00	2,84,40,000.00	अवशेष धनराशि रु० 2,00,91,201.00 अधिम किरती में समायोजित की जायेगी।

शर्तों:-

1. प्रथम वर्ष के लिए खनन पट्टा के देय धनराशि की गणना उस क्षेत्र के लिए निर्धारित खनन योग्य सा० बालू की वार्षिक मात्रा (घनमीटर) को ई-नीलामी में प्राप्त सर्वोच्च रायल्टी की दर (रु० प्रति घनमीटर) से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष के खनन पट्टा की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।
2. पट्टे के प्रथम वर्ष की शेष किरत एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष नियमावली-2021 के पंचम अनुसूची के अनुसार जमा की जायेगी।
3. ध्यनित आवेदक नियम-17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा, जिसमें सीमा बिन्दुओं का जियोकोआर्डिनेट भी इंगित किया जायेगा तथा नियम-36 के अनुसार सीमा-स्तम्भ लगायेगा और इसका अनुरक्षण करेगा।
4. ध्यनित आवेदक नियम-35 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
5. ध्यनित आवेदक द्वारा नियम-35 के अनुसार क्षेत्र के भूमि-उद्धार और पुनर्वासन उपाय हेतु वित्तीय आरवासन की धनराशि निर्धारित रीति से जमा करेगा।

6. आशय पत्र (लेटर ऑफ इन्टेन्ट) जारी होने के एक माह के भीतर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किरत की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के भीतर रक्षण प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
7. नियम-35(4) के अन्तर्गत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, रक्षण प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान करना अनिवार्य होगा। नियम-35(4) के उल्लंघन की दशा में जिलाधिकारी द्वारा नियम-60(7) के अन्तर्गत जारी लेटर ऑफ इन्टेन्ट निरस्त किया जा सकता है।
8. नियम-35(5) के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र निर्गत होने के उपरान्त एक माह के भीतर पट्टा विलेख का निष्पादन करना अनिवार्य होगा। नियम-35(5) के उल्लंघन की दशा में प्रस्तावक द्वारा जमा प्रथम किरत एवं प्रतिभूति धनराशि सम्पूहृत करते हुए जारी लेटर ऑफ इन्टेन्ट निरस्त किया जायेगा।
9. आशय पत्र में दी गयी शर्तों के अनुसार निर्धारित समयावधि में प्रथम वर्ष के लिए निर्धारित नीलामी पट्टा की सकल धनराशि का कुल 45 प्रतिशत के समतुल्य धनराशि जमा कर, अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करने के उपरान्त ही आपके पक्ष में खनन पट्टा स्वीकृति/विलेख के सम्बन्ध में अन्य अग्रतर कार्यवाही की जायेगी।
10. ई-निविदा सह ई-नीलामी में भाग लेने से पूर्व क्षेत्र/खण्ड में आंकलित उपखनिज की मात्रा एवं खनन स्थल के लिए पहुँच मार्ग आदि के सम्बन्ध में भौतिक का निरीक्षण कर आप द्वारा आश्वस्त हो कर ही ई-निविदा सह ई-नीलामी में भाग लिया गया है, भाग लेने के पश्चात इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नहीं किया जायेगा।
11. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कोर्डिनेट्स अंकित किया जायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर ऐसे सोमा विन्ड को और खन्नों को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
12. पट्टाविलेख के निष्पादन के दिनांक से तत्काल खनन सक्रियताये प्रारम्भ किया जाना होगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन सक्रियताओं का संवाहन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।
13. चयनित आवेदक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार पी0टी0जेड सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
14. चयनित आवेदक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा रोक करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शास्ति का भागीदार होगा।
15. चयनित आवेदक 03 मीटर की गहराई अथवा जलस्तर में से जो कम हो, से अधिक गहराई में खनन सक्रियताये नहीं करेगा। नदी की जल धारा में संवहन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
16. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
17. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
18. यदि चयनित आवेदक द्वारा नियमों, खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति-युक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है तथा उसका नाम काली सूची में डाल दिया जायेगा।
19. मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
20. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा आपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
21. राज्य सरकार अथवा केंद्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारक को मान्य होगा।
22. सार्वजनिक सड़क, जलाशय, नहर, रेलवे/रेलवे लाईन, निवसित स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नहीं किया जायेगा।

23. प्रस्तावक पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त खनन पट्टा विलेख निष्पादित कराकर ही खनन कार्य प्रारम्भ करेगा।
24. स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तें जो जिलाधिकारी, प्रयागराज एवं निदेशक, भूतत्व एवं खनिकर्म, उ०प्र० द्वारा उचित समझी जायेगी उसे लागू किया जायेगा, जो चयनित आवेदक को मान्य होगी।
25. पट्टा स्वीकृति की कार्यवाही मा० उच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण एवं मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों के अधीन होगा।
26. खनन स्थल पर निर्धारित विशिष्टियों का तौल मशीन एवं सी०सी०टी०वी० कैमरा लगाकर उसका इन्टीग्रेसन कमाण्ड सेन्टर से किया जाना होगा।
27. पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति अनुवर्ती प्रस्तावक को अन्तरित किये जाने में प्रस्तावक को कोई आपत्ति नहीं होगी।

(संजय कुमार खत्री)
जिलाधिकारी, प्रयागराज।

पत्रांक: 356/खनिज/2022-23 तद्दिनांक।
प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
3. आयुक्त, प्रयागराज मण्डल, प्रयागराज।
4. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, क्षेत्रा०, प्रयागराज।

(संजय कुमार खत्री)
जिलाधिकारी, प्रयागराज।

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vinay Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doepdka@yahoo.com

Website : www.seiaaup.com

To,

Shri Surendra Kumar,
S/o Late Shri Shivmurti Bharti,
R/o Village- Berui, Post- Garapur,
Tehsil- Phoolpur, District- Prayagraj, U.P.

Ref. No. 62 /Parya/SEIAA/3989/2022

Date: 29 May, 2023

Sub: Extension of validity of Ordinary Sand Mining from river bed of Yamuna, at Khand No 14, at village - Baswaar, Tehsil- Karhana, Prayagraj, Area - 4.89 ha.

Reference- MoEFCC Proposal No. SIA/UP/MIS/297526/2023 & SEIAA, U.P. File no- 3989

Dear Sir,

This is with reference to your application / letter dated 18-10-2022, 07-11-2022, 27-04-2023, on above mentioned subject. The matter was considered by 744th SEAC in meeting held on 28-4-2023 and 728th SEIAA in meeting held on 13-05-2023.

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCV/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development. The project proponent informed the committee that the revised Letter of Intent (LoI) for the project was granted by District Magistrate, Prayagraj vide letter no. 356/Khanij/2022-23, dated 11/05/2022 for the production quantity 70,454 m³ /annum for which amended EC was granted vide ref. no 315/Parya/SEIAA/3989/2022, dated 21/12/2022 for the period of approx 3 months which was expired on 07/03/2023. The project proponent also informed that the original EC was granted by SEIAA, U.P. vide letter no. 229/parya/SEAC/3989/2018, dated 08/03/2018 for the production quantity 1,60,480 m³ /annum, but lease deed was not executed at that time due to non availability of sand at the mining site. Now the project proponent has applied for extension in validity of Environment Clearance (based on the revised LoI issued vide letter no. 356/Khanij/2022-23, dated 11/05/2022 and approved mine plan letter no. 2022/5/21/125136 dt. 25/05/2022 for the period of 05 years). Therefore, in view of the above the project proponent requested to kindly extend the validity of environment clearance letter dated 08/03/2018 (which was amended by SEIAA on 21/12/2022) for the period of five years/co-terminus with the validity of the approved mine plan and revised LoI.

The committee has gone through the file and documents submitted by project proponent and presentation made before SEAC and observed that the mining work started after issuance of amended environmental clearance letter which was valid up to 07/03/2023 (approximately 90 days). Hence, the committee recommended to extend the validity of environment clearance letter dated 08/03/2018 (which was amended by SEIAA on 21/12/2022) for the period of revised LOI/approved mining plan whichever is earliest and SEIAA agreed with the recommendation of SEAC to extend the validity of environment clearance letter dated 08/03/2018 (which was amended by SEIAA on 21/12/2022) for the period of revised LOI/approved mining plan whichever is earliest.

Extension of validity of Ordinary Sand Mining from river bed of Yamuna, at Shant No. 18, at village - Beswan, Tehsil-
Barchana, Prayagraj, Area - 4.69 ha.

All Conditions mentioned in EC issued vide letter no. 229/Parya/SEAC/3989/2018, dated 08/03/2018 and amended EC letter no. 315/Parya/SEIAA/3989/2022, dated 21/12/2022 shall remain the same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(Ajay Kumar Sharma)
Member Secretary, SEIAA

No. SEIAA/Parya/SEIAA/3989/2019 dated: As above

Copy, through email, for information and necessary action to -

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020 (email - rocz.lko-mef@nic.in)
4. District Magistrate Prayagraj.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

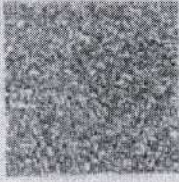
(Ajay Kumar Sharma)
Member Secretary, SEIAA



Government of Uttar Pradesh

e-Stamp

Certificate No. : IN-UP99005753460818V
 Certificate Issued Date : 04-Jan-2023 04:08 PM
 Account Reference : SHCIL (FY) upshcil01/ ALLAHABAD1/ UP-AHD
 Unique Doc. Reference : SUBIN-UPLUPSHCIL0190977246042873V
 Purchased by : SURENDRA KUMAR SO LATE SHIV MURTI BHARTIYA
 Description of Document : Article 35 Lease
 Property Description : YAMUNA RIVER SAND KHAND NO-14, VILLAGE BASWAR BALOO
 KHANAN PATTA PRAYAGRAJ
 Consideration Price (Rs.) :
 First Party : D M PRAYAGRAJ KHANAN ANUBHAG
 Second Party : SURENDRA KUMAR SO LATE SHIV MURTI BHARTIYA
 Stamp Duty Paid By : SURENDRA KUMAR SO LATE SHIV MURTI BHARTIYA
 Stamp Duty Amount(Rs.) : 40,77,640
 (Forty Lakh Seventy Seven Thousand Six Hundred And Forty only)



Please write or type below this line

प्रपत्र एम0एम0- 6
 (नियम-29)

खनन के लिए ई-निविदा सह ई-नीलाम पट्टे का आदर्श प्रपत्र

यह अनुबन्ध आज दिनांक / /2023 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि संदर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अग्निहस्ताकिन्ती भी समझे जायेंगे), प्रथम पक्ष

अजय कुमार यादव
 अख्त खान अधिकारी
 प्रयागराज

(हर्ष देव पाण्डेय)
 अपर निर्यातकारी (प्रखण्ड)
 प्रयागराज

(संजय कुमार खत्री)
 निर्यातकारी
 प्रयागराज
 0004411058

This information should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Union Banking Corporation in Big Delhi on this Certificate and as available on the website / Mobile App wherever it is available.
 This information is in the users of the certificate.
 Please return the Certificate Authority.

(2)

स्टाम्प शुल्क :-

स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व की कुल धनराशि ₹0 10,19,41,000.00 पर उपनिबन्धक, करछना, प्रयागराज ने अपने पत्र दिनांक 24.12.2022 के द्वारा ₹0 40,77,640.00 मूल्य का स्टाम्प देय बताया गया है, जिसके अनुपालन में पट्टाधारक द्वारा ई-स्टाम्प संख्या-IN-UP99005753460818V दिनांक 04.01.2023 को प्रस्तुत किया गया है।

इसके साथ के रूप में यह उपस्थापन पत्र एतदधीन आयी हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

- 1. _____
- 2. अनाम कुमार यादव
ज्येष्ठ सहाय अधिकारी
प्रयागराज
- 3. _____
(हरव देव पाण्डेय)
अवर जिलाधिकारी (प्रशासन)
प्रयागराज

(संजय कुमार खत्री)
जिलाधिकारी
प्रयागराज

की उपस्थिति में जिलाधिकारी, प्रयागराज द्वारा हस्ताक्षरित।

1. रामजी निवाह पुत्र स्वर्ण लाल लाल
1/185 नई इन्डस्ट्रियल एरिया प्रयागराज

2. श्रीशरद कुमार पाण्डेय पुत्र श्री प्रकाश चंद्र पाण्डेय
मन्दनपुर उर्फ बसमडुवा मूलपुर प्रयागराज

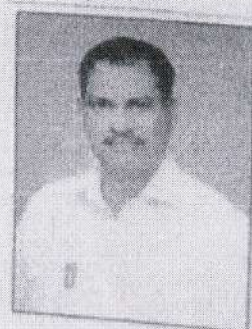
की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित।



Hardev Pandey

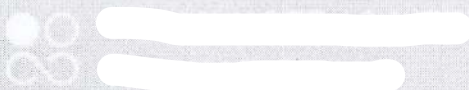


2125



Signature

पट्टाधारक का
हस्ताक्षर



स्वामित्व कटौती आदि मुक्त होंगे: (2) इस भाग में उल्लिखित स्वामित्व की किरतों का भुगतान बिना किसी कटौती के राज्य सरकार को जनपद-प्रयागराज के सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया: (3) यदि इस उपस्थापन-पत्र (presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किरत का भुगतान पट्टेदार/पट्टेदारों द्वारा उपरोक्त नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

भाग-3

सामान्य उपबन्ध

नियमों, प्रसंविदाओं और शर्तों के भंग करने पर पट्टा समाप्त किया जा सकता है : (1) यदि पट्टेदार उओप्रो उपखनिज (परिहार) नियमावली-2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा और किसी शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किए जाने के पूर्व पट्टेदार को उक्त शर्त भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

पट्टेदार, पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटाएगा : (2) पट्टेदार इस उपस्थापन पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाए) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी इंजन, मशीन, संयंत्र, भवन संरचनायें और अन्य निर्माण कार्य और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है/सकते हैं और हटा सकता है/सकते हैं, जो उक्त भूमि में या उस पर पट्टेदार द्वारा रखे गये हों।

पट्टे की समाप्ति के पश्चात् तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती: (3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन संरचनायें तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थायी आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार/पट्टेदारों से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार द्वारा न उठाये जाय तो यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किये बिना या उसके सम्बन्ध में पट्टेदार/पट्टेदारों को कोई हिसाब दिये बिना, उसकी बिक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

नोटिस: (4) इस उपस्थापन-पत्र द्वारा पट्टेदार/पट्टेदारों को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्तियों को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे/करें और यदि इस प्रकार कोई नियुक्ति न की गयी तो ऐसी प्रत्येक नोटिस पट्टेदार/पट्टेदारों को रजिस्टर्ड डाक द्वारा पट्टे में उसके/उनके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे/दें और प्रत्येक ऐसी तामील पट्टेदार/पट्टेदारों पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके/उनके द्वारा न तो आपत्ति की जायेगी और न तो उपाहृत (challenged) किया जायेगा।

अजय कुमार यादव
स्वच्छ खान अधिकारी
प्रयागराज

(प्रमोद देव शास्त्री)
अवर जिलाधिकारी (प्रशासन)
प्रयागराज

(राजय कुमार यात्री)
जिलाधिकारी
प्रयागराज

(2)

और

श्री सुरेन्द्र कुमार पुत्र स्व. शिवमूर्ति भारतीय निवासी ग्राम बेरुई, पो. यासपुर थाना-धरवाई, तहसील-फूलपुर, जनपद-प्रयागराज (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्तर्भ से ऐसा ग्राह्य हो, उसके दायाद, निवादाक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे)

—द्वितीय पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये ई-निविदा सह ई-नीलामी में पट्टेदार को वार्षिक आंकलित खनन योग्य साधारण बालू की 70.454 घनमीटर (सत्तर हजार चार सौ चौवन घनमीटर) मात्रा के खनन एवं परिवहन के लिए ₹ 237.00 प्रति घनमीटर की दर से प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि ₹ 1,66,97,598.00 (एक करोड़ छियाँछठ लाख सत्ताबे हजार पाँच सौ अठ्ठाबे रुपये) एवं अनुवर्ती/आगामी वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की धनराशि पर 10.00 प्रतिशत की वृद्धि करते हुये नीलामी पट्टा की धनराशि निर्धारित करने के आधार पर ई-निविदा के प्रस्ताव/ ई-नीलामी की बोली को राज्य सरकार द्वारा नीलामी पट्टे के लिए पाँच वर्षों के निमित्त एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि के सम्बन्ध में 4.69 हेक्टेयर के लिए स्वीकार कर लिया गया है।

उक्त क्षेत्र से साधारण बालू का खनन व परिवहन करने हेतु निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उओप्र०, लखनऊ के पत्र संख्या-125138 दिनांक 25.05.2022 द्वारा अनुमोदित खनन योजना एवं State Level Environment Impact Assessment Authority, U.P. Lucknow के पत्र संख्या-315/Parya/SEIAA/3989/2022 दिनांक 21/12/2022 द्वारा स्वच्छता प्रमाण पत्र प्रदान कर दिया गया है, जिसकी वैधता दिनांक 07.03.2023 तक है। पर्यावरण स्वच्छता प्रमाण पत्र की अवधि समाप्ति के पूर्व अद्यतन स्वच्छता प्रमाण पत्र पट्टाधारक द्वारा प्रस्तुत करना अनिवार्य होगा।

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार/पट्टेदारों की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार/पट्टेदारों को निम्नलिखित प्रदान और पट्टान्तरित करता है।

साधारण बालू (जिन्हें आगे और अभिविष्ट अनुसूची में "उक्त" "खनिज" कहा गया है), की समस्त खान, तल्य (beds) संदर सीम्त (veins seams) जो उक्त अनुसूची के भाग-1 में अभिविष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 21/12/2022 से दिनांक 07/03/2023 तक पाँच वर्ष की आगामी अवधि के लिए पट्टेदार/पट्टेदारों की एतद्वारा दिये गए और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट निम्न-निम्न समर्थों पर होने लगे,



अजय कुमार यादव
ब्लेक खान अधिकारी
प्रयागराज



(हर्ष देव पाण्डेय)
अपर नि:सविधकारी (प्रशासक)
प्रयागराज




(अजय कुमार यादव)
जिलाधिकारी
प्रयागराज

13. पट्टाधारक, जिनका खनन पट्टा क्षेत्र 05 हे० से अधिक है, परिवहन के निगरानी के लिए, स्वयं के व्यय पर 300 किली दृश्यता रिकार्डिंग के योग्य धार सी०सी०टी०वी० कैमरा लगाने सहित एक चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर०एफ०आई०डी० स्कैनर भी रखेगा, जिससे पट्टाकृत क्षेत्र से खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये प्रपत्र ई-एम०एम० 11 पर अंकित बार कोड का खटा पढ़ा जा सके, और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सभी सी०सी०टी०वी० कैमरे और आर०एफ०आई०डी० स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिन तक रखेगा और नियम-68 के उपबन्धों के अधीन यथा उपबन्धित प्राधिकृत अधिकारी के समक्ष उक्त रिकार्डिंग उपलब्ध करावेगा।
14. खनिजों के परिवहन हेतु जहां ई-एम०एम०-11 जारी किया जायेगा वहां पट्टेदार उपखनिज के विक्रय मूल्य की दर को प्रवर्धित करेगा। यदि राज्य सरकार की राय में अधिकतम विक्रय मूल्य की दर नियत की जाती हो तो राज्य सरकार द्वारा पट्टाधारक को इसके लिए निर्देशित किया जा सकता है।
15. अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
16. आवद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक साधनियों बरतने का दायित्व पट्टेदार का होगा।
17. खनन कार्य अनुमोदित खनन योजना में विहित प्रक्रिया के अनुसार किया जायेगा।
18. नदी के तटबन्ध से नदी की ओर न्यूनतम 5 मीटर तक खनन कार्य किया जाना वर्जित होगा। जहां तक व्यावहारिक हो नदी से तटबन्ध की ओर खनन कार्य किया जायेगा।
19. खनन के दौरान व्यक्तिगत अथवा सार्वजनिक सम्पत्ति के क्षति की जिम्मेदारी पट्टेदार की होगी।
20. पट्टेदार उत्पादन/निकासी से सम्बन्धित अनिलेख खनन क्षेत्र पर रखेगा, जिसे जिलाधिकारी अथवा भूतत्व एवं खनिकर्म निदेशालय उ०प्र० लखनऊ के अधिकारियों द्वारा निरीक्षण हेतु मांगे जाने पर प्रस्तुत करेगा।
21. खनन पट्टा क्षेत्र में कार्यरत श्रमिकों के नियोजन एवं भजदूरी आदि के सम्बन्ध में एक रजिस्टर खनन क्षेत्र पर रखकर उसमें प्रविष्टि करेगा तथा निरीक्षण हेतु मांगे जाने पर प्रस्तुत करेगा।
22. खनन श्रमिकों के प्राथमिक चिकित्सा हेतु खनन क्षेत्र पर First Aid Box रखना अनिवार्य होगा तथा उनके लिए शौचालय आदि का समुचित प्रबन्ध करेगा।
23. परिवहन के साधनों पर बालू की लोडिंग के उपरान्त प्लास्टिक अथवा तिरपात से ढकने के पश्चात् ही उसे आगे के लिए रकना किया जाएगा।
24. पट्टेदार स्वीकृत पट्टा क्षेत्र के अन्दर खनन कार्य करेगा। स्वीकृत पट्टा क्षेत्र के बाहर खनन कार्य किया जाता हुआ पाये जाने पर पट्टेदार के विरुद्ध उक्त नियमावली-2021 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम-1957 में उल्लिखित प्राविधानों के अधीन वैधानिक कार्यवाही की जायेगी।
25. पट्टेदार द्वारा उक्त नियमावली-2021 तथा उक्त अधिनियम-1957 के यथासंशोधित नियमों/धाराओं में उल्लिखित प्राविधानों, समय-समय पर जारी शासनादेशों एवं विभिन्न मा० न्यायालयों द्वारा पारित आदेशों का अनुपालन किया जायेगा।
26. वन भूमि अथवा वनस्वरूप भूमि अथवा वन भूमि एवं वनस्वरूप भूमि की बाहरी सीमा से 100 मीटर की परिधि के अन्दर कोई खनन कार्य नहीं किया जायेगा।
27. पट्टेदार उपखनिज के निकासी मार्ग पर तेल भरीन लगायेगा जो सी०सी०टी०वी० कैमरे से दृश्य होगा।

अजय कुमार यादव
ज्येष्ठ सान अधिकारी
प्रयागराज

(हर्ष देव पाण्डेय)
अपर जिलाधिकारी (प्रशासन)
प्रयागराज

(संजय कुमार खत्री)
जिलाधिकारी
प्रयागराज

(5)

अतिरिक्त शर्त :-

- वन अनापत्ति प्रमाण पत्र, अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
- उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 के अध्याय-8 में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
- साधारण बालू (उपखनिज) का परिवहन प्रपत्र ई-एम0एम011 के माध्यम से किया जायेगा।
- पट्टेदार उक्त नियमावली-2021 के नियम-75 के तहत पूर्ववर्ती त्रैमास के सम्बन्ध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह के अन्त तक प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशक के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा। विनिर्दिष्ट समय के भीतर त्रैमासिक विवरणी प्रस्तुत करने में विफल होने पर रूपया-2,000.00 की शारित का भागी होगा।
- पट्टेदार नदी तल में तीन मीटर की गहराई अथवा जलस्तर, जो भी कम हो, के परे कोई खनन सक्रियायें नहीं करेगा और कोई खनन, जिलाधिकारी द्वारा ऐसे परिभाषित किये गये सुरक्षा क्षेत्र में नहीं किया जायेगा।
- पट्टाधारक नियमानुसार 2 प्रतिशत के समतुल्य धनराशि आयकर (टी0सी0एस0) के मद में एवं 10 प्रतिशत के समतुल्य धनराशि जिला खनिज फाउन्डेशन न्यास (डी0एम0एफ0), प्रयागराज के मद में जमा करेगा।
- पट्टाधारक स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भे को तथा पट्टे से सम्बन्धित सूचना बोर्ड परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति में रखेगा, जो पट्टाविलेख से संलग्न नक्शों में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक हो।
- उक्त नियमावली-2021 के नियम-35 में उपबन्धित की गयी किसी शर्त को भंग करने पर पट्टेदार 50,000.00 रूपये की शारित उद्ग्रहित किये जाने हेतु दायी होगा। शारित की उक्त धनराशि जमा करने में विफल होने पर पट्टे के सापेक्ष जमा की गयी प्रतिभूति धनराशि से कटौती कर ली जायेगी।
- उक्त नियमावली-2021 के नियम-35 में उल्लिखित पत्र प्राप्त होने के एक माह की अवधि के भीतर खान बन्द करने की योजना प्रस्तुत नहीं किया जाता है तो पट्टेदार 1.00 लाख रूपये की शारित के लिए दायी होगा। शारित की उक्त धनराशि जमा करने में विफल होने पर पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।
- उक्त नियमावली-2021 के नियम-36 के उपबन्धों के अनुसार अनुमोदित खनन योजना और स्वच्छता प्रमाण पत्र में उल्लिखित निबन्धनों एवं शर्तों का उल्लंघन करते हुये खनन कार्य किया जाता हुआ पाये जाने पर प्रत्येक घूक पर पट्टेदार 50,000.00 रूपये की दर से ऐसी शारित के लिए दायी होगा जिसकी वसूली जिला मजिस्ट्रेट द्वारा की जायेगी।
- उक्त नियमावली-2021 के नियम-36 में उल्लिखित उपबन्ध का उल्लंघन करते हुये पाये जाने पर पट्टाधारक प्रत्येक घूक के लिए प्रतिदिन 25,000.00 रूपये की दर से शारित उद्ग्रहित की जायेगी। ऐसी उद्ग्रहित शारित को जमा न करने पर घूक की दशा में उक्त धनराशि की कटौती प्रतिभूति की धनराशि से की जायेगी।
- उक्त नियमावली-2021 के नियम-42(ज) के अधीन उपबन्धित उपबन्धों के अनुसार कोई खनन कार्य, जलधारा में संकशन मशीन व लिफ्टर आदि की सहायता से नहीं किया जायेगा। उक्त नियम के उपबन्धों का उल्लंघन करता हुआ पाये जाने पर प्रत्येक अवसर पर पाँच लाख रूपये की दर से शारित के लिए दायी होगा। शारित की उपरोक्त उल्लिखित धनराशि को जमा करने में विफल होने पर उक्त धनराशि को प्रतिभूति की धनराशि से कटौती की जायेगी।

त्रय कुमार यादव
ज्येष्ठ खान अधिकारी
प्रयागराज

(हर्य देव पाण्डेय)
अपर जिलाधिकारी (प्रखनन)
प्रयागराज

(संजय कुमार खत्री)
जिलाधिकारी
प्रयागराज

आवेदन सं०: 202300092000391

वर्ती सं०: 1

रजिस्ट्रेशन सं०: 360

वर्ष: 2023

निष्पादन लेखपत्र वाद सुनने व समझने गजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त पट्टा दाता:

इस बात से संतुष्ट हो जाने पर कि इस लेखपत्र का निष्पादन श्री जिलाधिकारी प्रयागराज संजय कुमार खत्री के द्वारा अजय कुमार यादव, ज्येष्ठ खनन अधिकारी

ने अपने पद के अधिकार से किया है इसलिपि उनकी उपस्थिति और हस्ताक्षरों की आवश्यकता नहीं है और लेखपत्र रजिस्ट्रीकरण के लिए स्वीकार किया गया।

पट्टा गृहीता: 1

श्री सुरेन्द्र कुमार, पुत्र श्री स्व० शिवमूर्ति भारतीय

निवासी: ग्राम बेरुई, पो० गारापुर, थाना-परवई, फूलपुर, प्रयागराज

व्यवसाय: अन्य

ने निष्पादन स्वीकार किया। जिनकी पहचान पहचानकर्ता: 1

श्री रामजी निषाद, पुत्र श्री स्व० लखू लाल

निवासी: 485, नई खुली, बाजार, प्रयागराज

व्यवसाय: अन्य

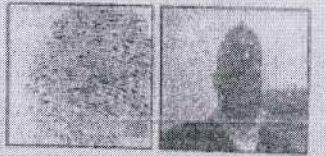
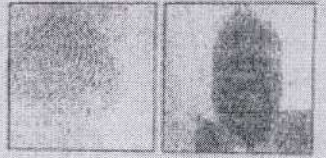
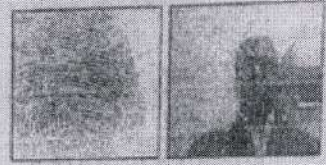
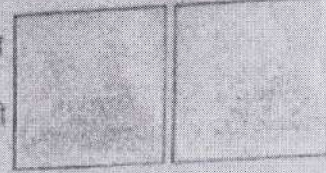
पहचानकर्ता: 2

श्री शरद कुमार पाण्डेय, पुत्र श्री जटाशंकर पाण्डेय

निवासी: बन्दरपुर उर्फ बंसमहआ, फूलपुर, प्रयागराज

व्यवसाय: अन्य

ने की। परसकत:भद्र साक्षियों के निशान अंगूठे नियमानुसार लिपि गए है।
लिपिणी:



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

N
नीरज कुमार पाण्डेय
उप निबंधक, करछना
प्रयागराज
16.01.2023

ज्ञान चन्द्रदेवी
निबंधक लिपिक प्रयागराज
16.01.2023



(3) *
किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग को उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार को साथ प्रसविदा करता है/करते हैं और राज्य सरकार एतद्वारा पट्टेदार/पट्टेदारों के साथ प्रसविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्वारा इसके साथ दिये गये पत्तों की बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।
(ऊपर अभिविष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र- यह समस्त भूखण्ड, जो जिला-प्रयागराज में तहसील-करछना के अन्तर्गत यमुना नदी स्थित खण्ड संख्या-14 (भाग-बसवार) क्षेत्रफल-4.89 हेक्टेयर जो यहाँ संलग्न पत्रों में चिह्नित है और उसे लाल रंगी से रजित (Coloured) किया गया है जिसकी सीमाएं निम्नलिखित हैं-

बीहद्वी

उत्तर में - यमुना नदी का रोव भाग
दक्षिण में - यमुना नदी का रोव भाग
पूर्व में - नदी का तट
पश्चिम में - यमुना नदी का रोव भाग

और जिसे एतद्वारा 'उक्त भू-खण्ड' कहा गया है।

क्षेत्र का कोऑर्डिनेट

बिन्दु संख्या	अक्षांश	देशान्तर
A	25° 22' 49.6" N	81° 47' 57.1" E
B	25° 22' 49.2" N	81° 47' 55.2" E
C	25° 23' 05.5" N	81° 47' 55.9" E
D	25° 23' 06.8" N	81° 48' 00.2" E

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि: (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके/उनके द्वारा हटाये गये सभी साधारण बालू (उपखनिज) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा/करेंगे:-

माह	प्रतिशत %	प्रथम वर्ष	द्वितीय वर्ष	तृतीय वर्ष	चतुर्थ वर्ष	पंचम वर्ष
1	2	3	4	5	6	7
Jan	20	3339520	3873472	4040820	4444902	4888300
Feb	10	1669760	1836736	2020410	2222451	2444697
Mar	10	1669760	1836736	2020410	2222451	2444697
Apr	10	1669760	1836736	2020410	2222451	2444697
May	10	1669760	1836736	2020410	2222451	2444697
June	10	1669760	1836736	2020410	2222451	2444697
July	-	-	-	-	-	-
Aug	-	-	-	-	-	-
Sept	-	-	-	-	-	-
Oct	10	1669760	1836736	2020410	2222451	2444697
Nov	10	1669760	1836736	2020410	2222451	2444697
Dec	10	1669760	1836736	2020410	2222451	2444697
कुल योग		16697600	18367360	20204100	22224510	24446969

अजय कुमार यादव
ब्लॉक खान अधिकारी
प्रयागराज

(हरव रॉय पाण्डेय)
अवर जिलाधिकारी (प्रशासन)
प्रयागराज

(राजय कुमार खत्री)
जिलाधिकारी
प्रयागराज

**REPLENISHMENT SURVEY REPORT OF MINING LEASE
LOCATED ON RIVERBED OF YAMUNA IN VILLAGE BASWAAR
OF TEHSIL KARCHHANA IN DISTRICT PRAYAGRAJ UTTAR
PRADESH**

Report

Year 2024

**Mining Lease Area located on Khand No. 14, Village Baswaar, Tehsil Karchhana
District Prayagraj (Allahabad), Uttar Pradesh, Total Area - 4.69 Ha, River Yamuna**



Date of Survey 05th November 2024

For

**Shri Surendra Kumar
S/o Late Shivmurti Bharti
R/O Vill. Berui, Post - Garapur
Tehsil Phoolpur, Prayagraj, Uttar Pradesh**

Prepared By:

**M/s Sabz Care Environmental Consultancy Pvt. Ltd. Jharkhand
(A QCI-NABET Accredited Organization)
Cert. No.: NABET/EIA/23-26/IA 0121
Arti Bhavan, SN Bose Road, Deogarh
Jharkhand - India**

INDEX

Sl. No.	Content	Page No.
1.0	Preface	3 - 4
2.0	Introduction of Lessee & Lease	4 - 5
3.0	Details of Mining Lease	5
4.0	Purpose & Objective of Study	5 - 6
5.0	District Profile	6 - 11
6.0	Brief of SSMMG 2016 & EMGSM 2020 Guidelines	11 - 12
7.0	Gist of UP State Mining Policy	12 - 14
8.0	Objective of EMGSM 2020	14 - 15
9.0	The Methodology of the Study	16
10.0	Mining Lease Area - Present Status	16 - 19
11.0	Replenishment Study Survey Methodology	19 - 20
12.0	Location of The Mining Lease	20 - 21
13.0	Observation Recorded During The Present Survey	21 - 23
14.0	The Volume of Mineral Available on 5 th Nov. 2024	24
	DGPS Mediated Elevation Contouring Map	25
15.0	Conclusion	26
	NABET CERTIFICATE OF CONSULTANT	27
	Lease Related Documents	28 - 31

1.0 Preface

Sand is the most abundant mineral derived from Silicon the most abundant element present on earth crust and is classified as a minor mineral as mentioned under MMDR ACT 1957 (as amended in 2021). In India, the legal and administrative control over minor minerals is vested in to the State Governments, however; the environmental safeguards are monitored and controlled by the Central Government keeping the vigilant state official machinery such as Pollution Control Boards, Ministry of Environment and Pollution, mining department etc. engaged in to it. Concerning the environmental issues, Ministry of Mines, Government of India, New Delhi (GOI), Ministry of Environment, Forest and Climate Change, (GOI) New Delhi, formulated the guidelines from time to time specifically for the sustainable sand mining to ensure the scientific mining methods and also to avoid any illegal practices.

River sand is the aggregate mineral and its demand is on constant rise in developing country like India. Sand and gravel have long been used as aggregate for construction of roads and building. Today, the demand for these materials continues to rise. In India, the main sources of sand are river flood plain, coastal sand, paleo channel sand, and sand from agricultural fields. Therefore catering the supply of mineral is a challenge for public and administration both. Notwithstanding, the river borne mineral is in high demand all over the country because of continuous construction work, an indicator of developing society. At present the RBM is produced in the state 40% less what is being supplied therefore the State Government always strive to identify new mining lease on the riverbeds to ensure the continuous and sustainable supply of sand mineral. To ensure the supply governments eased out the mining procedures to meet the public demand of the required mineral. The construction business in Uttar Pradesh State and India worth lakhs of crores of rupees generating a huge revenue for the State as well as Central government. In 2021, the UP government has laid down a new Mining Policy as amended from time to time, a unique and a remarkable initiative of UP government. To ease of the business initiative in India, Central Government has laid down several guidelines and issued notifications to benefit every person involved in this particular

sector of mining. Adding to it, the district are the administrative units of states which are best placed to do the mapping of these mineral resources.

Sand replenishment is influenced by multiple factors. River Sediment is solid material that is moved and deposited in a new location. Sediment can consist of rocks and minerals, as well as the remains of plants and animals. It can be as small as a grain of sand or as large as a boulder. Sediment moves from one place to another through the process of erosion.

Excavating out the sediment from the active water channel bed in river hinders the continuity of sediment transport through the river system, disrupting the sediment mass balance in the river downstream and induces channel adjustments (usually incision) extending considerable distances beyond the extraction site. This magnitude of the consequent impacts primarily depends on the magnitudes of the extraction relative to bed load sediment supply and transport through the reach. Implementation of pragmatic measures can lead to significant sustainable outcome.

River sand mining itself have its multiple impacts which primarily includes impacts on physical characteristics like elevation of bed, sediment transport capacity, temperature, turbidity, surface geometry, in-stream roughness channel geometry, substratum composition and stability in-stream roughness and sand bed, flow velocity discharge capacity etc.

Alteration or modification of the above attributes may cause hazardous impact on ecological equilibrium of riverine regime. This may also cause adverse impact on in-stream biota and riparian habitats. This disturbance may also cause changes in channel configuration and flow-paths.

2.0 Introduction of Lease and Lease Holder and Time Lines

- The present project is for ordinary sand mining over an area of 4.69 Ha over Yamuna Riverbed. The location of the project is Khand No. 14 at Village Baswaar, Tehsil Karchhana, District Prayagraj, Uttar Pradesh.
- The Lease for the mine was granted to Shri Surendra Kumar S/o Late Shivmurti Bharti for a period of 5 years by the district administration of Prayagraj District of Uttar Pradesh followed by the issuance of Environmental

Clearance by SEIAA UP vide Letter no. 315/Parya/SEIAA/3989/2022 dated 21/12/2022.

3.0 Details of Mining Lease

Sr. No.	Particulars	-	Details
1.	Project Type/Category as per MOEFCC	-	Open Cast Riverbed Sand Mining / 1(a) B2
2.	Riverbed Location	-	Yamuna River
3.	Mineral type	-	Ordinary Sand
4.	Project Location	-	Khand No. 14 at Village Baswaar, Tehsil Karchanna, District Prayagraj, Uttar Pradesh
5.	Lessee	-	Shri Surendra Kumar
	Address for Correspondence	-	R/O - Vill. Berui, Post - Garapur Tehsil Phoolpur, Prayagraj, UP
	Mining Plan Period	-	Five Years
	Life of Mine	-	One Year
	Initial Sanction Period	-	Five Years
	Area of Mining Lease	-	4.69 Ha
	Workable area	-	4.69 Ha (As per EC)
	Production of mineral/year (as per EC Letter)	-	70,454 cubic meter/annum (As per EC)
	Ultimate Depth of Mining	-	1.5 m (as per EC)
	Highest mRL	-	70.0
	Lowest mRL	-	68.0
	Pillar Geo-coordinates	A	Latitude 25°22'49.60"N Longitude 81°47'57.10"E
		B	Latitude 25°22'49.20"N Longitude 81°47'55.20"E
		C	Latitude 25°23'05.50"N Longitude 81°47'55.90"E
		D	Latitude 25°23'06.80"N Longitude 81°48'00.20"E

4.0 Purpose & Objective of Study

The river borne mineral is in high demand all over the country because of continuous construction work, an indicator of developing society. At present the RBM is produced in the state 40% less what is being supplied therefore the State Government always strive to identify new mining lease on the riverbeds to ensure the continuous and sustainable supply of sand mineral. To ensure the supply

governments eased out the mining procedures to meet the public demand of the required mineral. The construction business in Uttar Pradesh State and India worth lakhs of crores of rupees generating a huge revenue for the State as well as Central government. In 2021, the UP government has laid down a new Mining Policy as amended from time to time, a unique and a remarkable initiative of UP government. To ease of the business initiative in India, Central Government has laid down several guidelines and issued notifications to benefit every person involved in this particular sector of mining. Adding to it, the district are the administrative units of states which are best placed to do the mapping of these mineral resources. Sand is classified as a minor mineral as defined under MMDR ACT 1957(as amended in 2021). The legal and administrative control over minor minerals is vested in to the State Governments, however; the environmental safeguards are monitored and controlled by the central government keeping the competent state official machinery such as pollution control boards, ministry of Environment and pollution, mining officials etc. engaged in to it. Concerning the environmental issues, Ministry of Mines, Government of India, New Delhi (GOI), Ministry of Environment, Forest and Climate Change, (GOI) New Delhi, formulated the guidelines form time to time specifically for the sustainable sand mining to ensure the scientific mining methods and also to avoid any illegal practices.

The purpose of this report is to find the estimated replenishment of mineral on Khand No. 14 at Village Baswaar, Tehsil Karchhana, District Prayagraj, Uttar Pradesh. The objectives of the present survey were to collect the Post-monsoon data of elevation and mineral availability on the basis of available depth of the mineral on the dry riverbed.

5.0 District Profile

- Prayagraj is one of the oldest cities in India. It is crowned in ancient scriptures as 'Prayag' or 'Teertharaj' and is considered the holiest of pilgrimage centres of India. Prayagraj is the 7th most populous city of India. Prayagraj is well placed geographically and culturally, whereas geographically it is part of the Ganga-Yamuna Doab (at the mouth of the Yamuna), culturally it is the terminus of the Indian west. The word prayāga has been traditionally used to mean "a confluence

of rivers". For Allahabad, it denote the physical meeting point of the rivers Ganges and Yamuna in the city. The district is divided into 8 Tehsils and 20 blocks. The rivers of the district belong to the main drainage system of the Ganga.

The most important tributaries are Yamuna and Tons.

Prayagraj's elevation is over 90 m (295 ft) above sea level.

- Prayagraj district is located in the southern part of Uttar Pradesh. It forms a part of central Ganga plain and lies between latitudes 24° 47' and 25° 47' North and

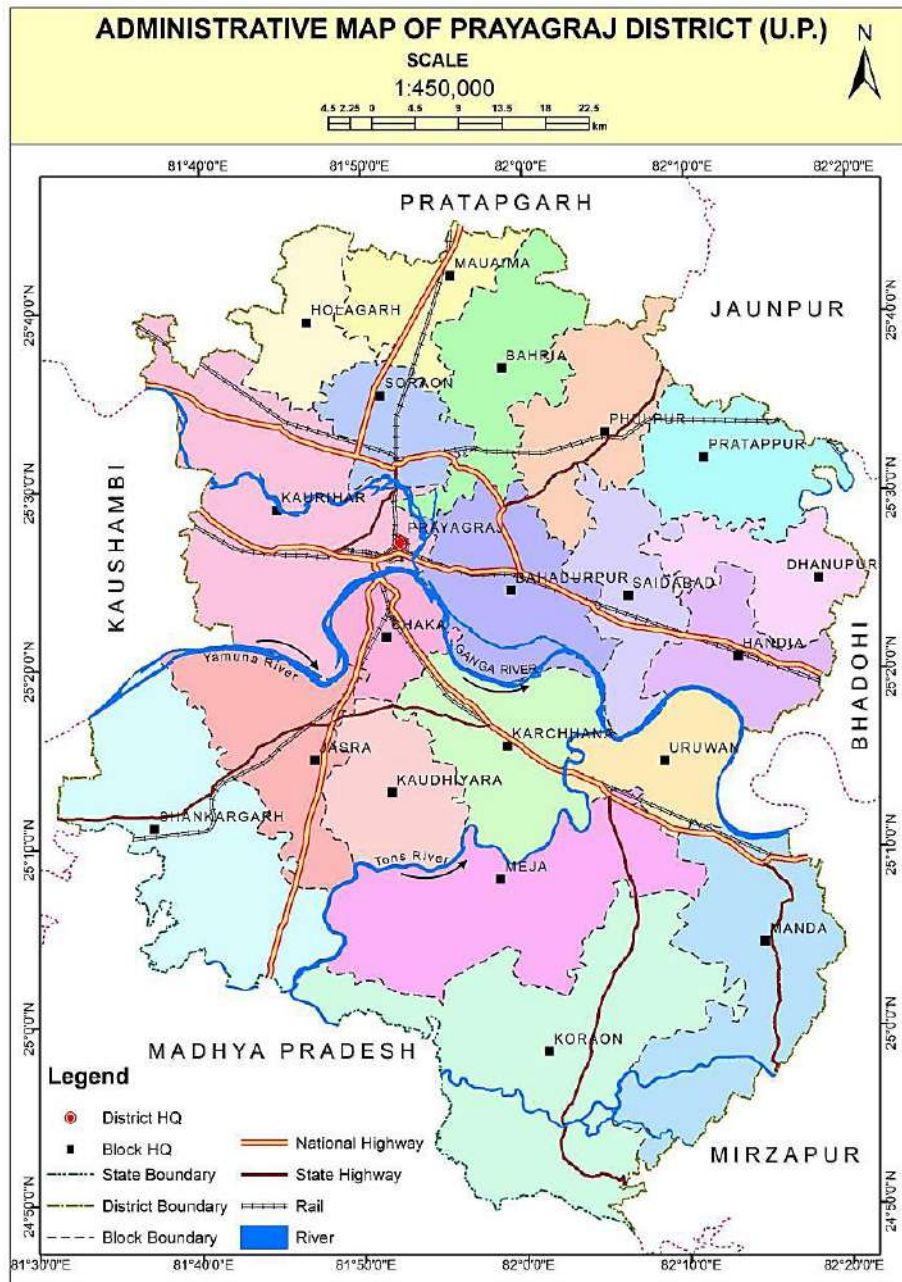


Figure 1.0 District Map of Prayagraj, Uttar Pradesh along with the course of rivers

longitudes 81° 21' and 82° 21' falling in survey of India toposheet nos. 63 G, H, K and L. Total geographical area of the district is 5482 sq.km. The Indian Standard Time longitude (25.15°N 82.58°E) is near the city having a humid subtropical climate common to cities in the plains of North India, designated Cwa in the Köppen climate classification. The annual mean temperature is 26.1 °C

(79.0 °F); monthly mean temperatures are 18–29 °C (64–84 °F). Prayagraj has three seasons: a hot, dry summer, a cool, dry winter and a hot, humid monsoon. Summer lasts from March to September with daily highs reaching up to 48 °C in the dry summer (from March to May) and up to 40 °C in the hot and extremely humid monsoon season (from June to September). The monsoon begins in June, and lasts until August; high humidity levels prevail well into September. Winter runs from December to February, with temperatures rarely dropping to the freezing point.

5.1 Geology, Hydrogeology and Physiography of District

The district represents a complex geology. The formation belonging to Quaternary period covers larger part of the district which directly overlies over the Vindhyan formations which covers bulk of the district area. The southern plateau area constitutes the Vindhyan sediments whereas the Quaternary covers the northern part of the district. The district is drained by river Ganga and its right bank tributary Yamuna and Tons, broadly represents following geomorphic units

- a) Ganga alluvial plains.
 - b) Yamuna alluvial plains and
 - c) Vindhyan plateau
- The alluvial plains may be further sub-divided into newer alluvial plain and older alluvial plain. Newer alluvial plains are confined to present day flood plain region all along the rivers while the older alluvial occupy the higher parts within the northern portions of the district. No significant alluvial deposits are present over the Yamuna region. The important land forms observed in the alluvial plain are the meanders, scrolls, point bars, back swamps etc.
 - In the Vindhyan plateau region the important forms are mesa, butte and glacis. From ground Water occurrence point of view and its yield prospects, the alluvial plains sediments are the most potential ground water repositories. In Vindhyan plateau region the formation though hard sediments are very well jointed giving rise to promising level of secondary porosity to hold and yield water. The northern part of Prayagraj district popularly known as Gangapar provides rich

loam soil for cultivation of food grains, pulses, oilseeds and vegetables. The Southern part of district also known as Yamunapar is partly rocky and somewhat agricultural ly backward.

5.2 Alluvium Area: Ground water occurs within the primary porosity of alluvial sediments in the north, the aquifer materials are medium to coarse grained sands. The shallow aquifer materials are medium to coarse grained sands. The shallow aquifer occurs under unconfined condition while deeper aquifers are under semi confined to confined conditions.

5.3 Hard Rock Area: The Ground water in the widely covered Vindhyan Plateau region primarily occurs under unconfined condition within the secondary porosity of the formation. However, exploration data indicates that Kaimur sandstone found at depths does have enough potentiality. These sandstones after leaching of cementing material get disintegrated and reduce to silica sand which are loose and act as promising repository of ground water. Below the sandstone particularly in the western part of the plateau region shales have been encountered which possess reasonable development of secondary porosity and projects moderate prospect of occurrence of ground water.

Sand Horizons are conspicuously exposed in the extreme NW part where silica sand are being mined and used in ceramics. These sand beds may be termed as Marker Horizon." Above the Marker Horizon, friable sandstone or loose sandy matrix occurs which are the weathering products of the Kaimur Sandstone. Below the marker horizon occurs compact sandstone which is normally fractured and yield fairly good quantity of fresh water. Hydrogeological Scenarios in the hard rock region is highly variable. Geomorphology, besides geology, plays an important role in the occurrence and movement of ground water.

Table 1.0 Geological Succession of Prayagraj District

Age	Formation	Lithology
Recent	Newer Alluvium	River alluvium and residual soil
	Older Alluvium	Alluvium consist to sand clay, pebble, kankar, gravel

-----UNCONFORMITY-----		
Precambrian to Lower Cambrian	Vindhyan	Limestone Dolomite shale sand & Quartzite

5.4 River Profile of the District Prayagraj

The area is a part of Middle Ganga alluvial plain. The gradient following the drainage lines of the principal rivers (Ganga and Yamuna).

The Northern half of the district occupies part of Ganga basin and Sothern part of the district occupies the part of Yamuna and Tons Sub-basin. The rivers of the district belong to the main drainage system of the Ganga. The most important tributaries are Yamuna and Tons while those of minor systems include Sai and Yamuna. The Ganga enters the district in the

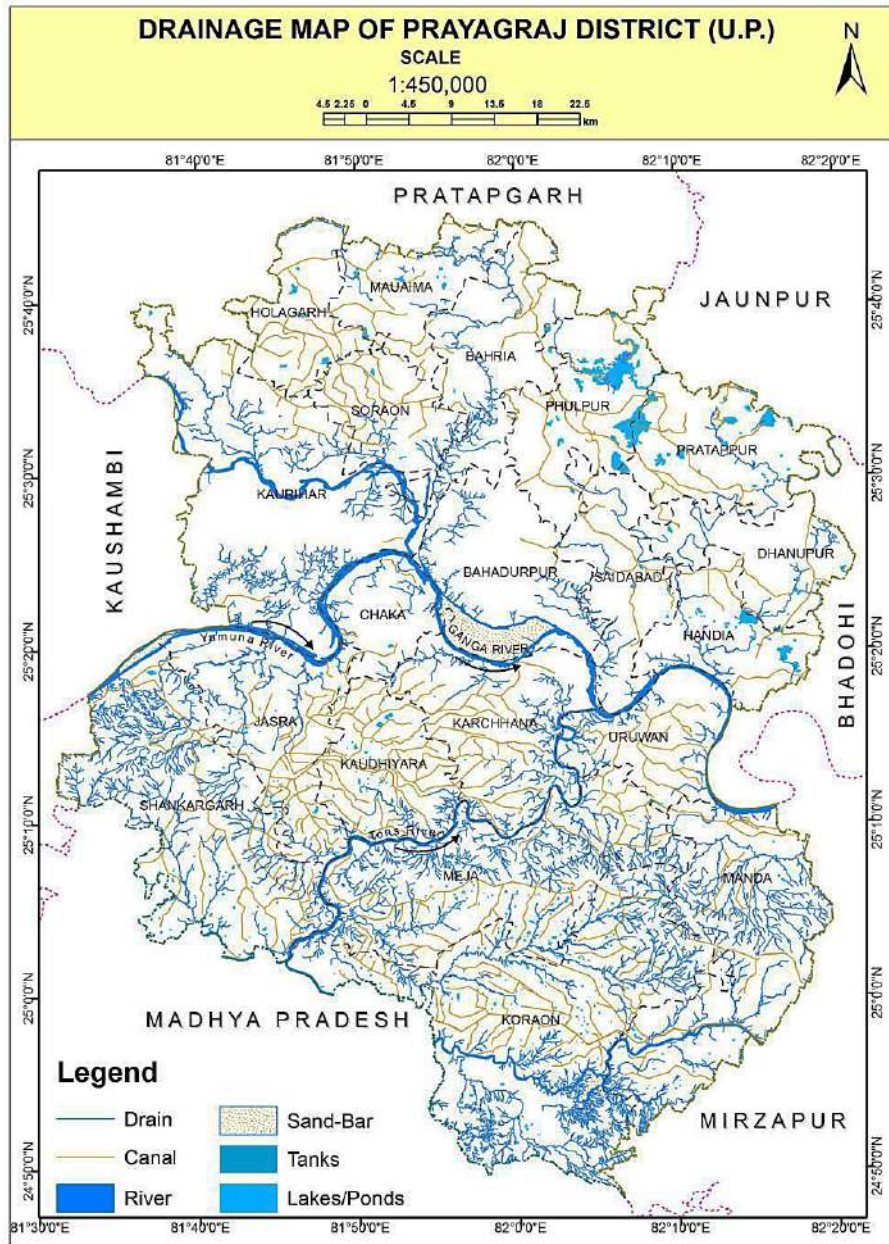


Figure 2.0 Drainage Map of District Prayagraj UP

Kaurihar Block. It maintains a meandering course. Yamuna, the second major river, enters the district in the extreme west in the Sankargarh block and flows narrowly before joining to the

Ganga at Sangam in the proximity of Prayagraj city. Yamuna has more constant channel and steeper banks. The northern part of Prayagraj district popularly known as Gangapur provides rich loam soil for cultivation of food grains, pulses, oilseeds and vegetables. The Southern part of Prayagraj district also known as Yamuna par is partly rocky and somewhat agriculturally backward.



Pic 1.0 Google Earth Image show the location of mining lease (Image Date: 09/June/2024)

6.0 Brief of SSMG-2016 & EMGSM-2020 Guidelines

Enforcement and Monitoring Guidelines for Sand Mining 2020 (EMGSM 2020) and *Sustainable Sand Mining and Management Guidelines 2016 (SSMMG 2016)* are some of the excellent documents provided for everyone to follow the rules and regulations laid by the authorities in India. Active sand mining often get stuck in many issues like availability of minerals, inundation of mining lease, over mining, and environmentally non-sustainable mining practices, SSMMG 2016 provide solution to the issue of how to practice sustainable mining? EMGSM 2020 provides an authentic way to measure the magnitude of earlier mining and futuristic potential of mining on a particular mining lease. A brief description in context with the Uttar Pradesh of

SSMMG 2016 is given below:

Objectives:

- ✚ Uncontrolled sand mining is not sustainable.
- ✚ Compliance with present and future legislation and regulations on the subject is mandatory and not voluntary.
- ✚ Each lease holder should be given the opportunity to self-regulate to the extent that it can demonstrate compliance with legislation and regulations.
- ✚ Where self-regulation fails to deliver compliance with legislation and regulations, increased formal enforcement and monitoring should be implemented with punitive measures applied in line with the legal framework.
- ✚ There is a need to protect the environment and the right of the population to live in clean and safe surroundings, with the need to use natural resources in a way that will make a positive and sustainable contribution to the economy.

The main objectives of the Guidelines

- ✚ To ensure that sand and gravel mining is done in environmentally sustainable and socially responsible manner.
- ✚ To ensure availability of adequate quantity of aggregate in sustainable manner.
- ✚ To improve the effectiveness of monitoring of mining and transportation of mined out material.
- ✚ Ensure conservation of the river equilibrium and its natural environment by protection and restoration of the ecological system.
- ✚ Avoid aggradation at the downstream reach especially those with hydraulic structures such as jetties, water intakes etc.
- ✚ Ensure that the rivers are protected from bank and bed erosion beyond its stable profile.
- ✚ No obstruction to the river flow, water transport and restoring the riparian rights and in-stream habitats.
- ✚ Avoid pollution of river water leading to water quality deterioration.
- ✚ To prevent depletion of ground water reserves due to excessive draining out

of ground water.

- ✚ To prevent ground water pollution by prohibiting sand mining on fissures where it works as filter prior to ground water recharge.
- ✚ To maintain the river equilibrium with the application of sediment transport principles in determining the locations, period and quantity to be extracted.
- ✚ Streamlining and simplifying the process for grant of environmental clearance (EC) for sustainable mining.
- ✚ “Sustainable Sand Mining Guidelines, 2016” issued by MoEF&CC requires preparation of District Survey Report (DSR), which is an important initial step before grant of mining lease/LoI. The guidelines emphasize detailed procedure to be followed for the purpose of identification of areas of aggradation/deposition where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installation where mining should be prohibited.

7.0 GIST OF UP STATE MINING POLICY

In Uttar Pradesh, the minor mineral rules applicable in the state are Uttar Pradesh Minor Mineral (Concession) Rules 1963 and the responsibility of minor mineral sand is with the Directorate of Geology & Mining UP. On the 14th June 2017, a new “Mineral Policy 2017” was notified which mandates the E-tendering cum E-Auctioning of all minerals in the state with following key objectives:

1. Mining of Mineral shall be made more Sustainable for Environment and as well as for the social causes.
2. Conservation of the Mineral shall be ensured.
3. To enhance the revenue share of State of UP from 1.85% to 3.0% obtained from mining of minerals in the state.
4. To stop the illegal mining activities in the state and to bring the culprits into the justice.
5. To increase employment opportunities in the Mining Sector.
6. To encourage the healthy and clean competition among the mining Industries.

7. To increase the development of the scientific knowledge regarding minerals to ensure proper knowledge based on scientific and sustainable techniques of mining to the people.
8. To provide Mineral related data and information to the interested industrialist/miners.
9. To encourage the investment of the private capital in to the Mining sector to develop mining sector.
10. To speed-up the exploration of new mineral through modern mineral exploration investigation techniques for the development of mining sector in the state
11. To ensure the transparency among the lease allocation through e-tendering cum e-auctioning and to develop corruption free, simple and understandable working as per laws of State Government.
12. To take care of welfare of the affected people from the mining activity as well as the society.

The Mining Policy 2017 of UP government guarantees the mining lease holders to provide a hassle free environment as per the initiative of Central Government under Ease of Doing Business initiative. Despite a lot of efforts, issues such as illegal mining, environmental damage, high sand prices and quality of mineral that are interlinked with each other are prevalent across many states. Moreover, the SSMMG 2016 guideline proved to be the best document to control the mineral quantity related issue whereas EMGSM 2020 provide a comprehensive method to control the illegal mining and the related issues. The district authorities of states need to update the mapping of the resources by upgrading the DSR including the replenishment study to have outputs of annual deposition rates of sand from a river, deposition stretch of the rivers, total resources available in the state for sand. **Additionally, very recently Hon'ble NGT issued an order dated 6th May 2022 which made the replenishment study of the leases mandatory specifically for the UP state. The Order of NGT has also ascribed a simple method to undertake such studies.**

Moreover, the Ministry of Environment, Forest & Climate Change, Government of India, New Delhi vide its notification SO: 1533 dated 14th Sep. 2006, made it clear that proponent should carry a replenishment study post-monsoon to ensure the sustainable mining on the riverbed. Despite having the legal compulsions the replenishment study was not so common to conduct. Recently Hon'ble NGT New Delhi vide it's order dated 06th May 2022 made it mandatory to suspend the mining processes without having mineral replenishment study strictly done in accordance with the SSMMG 2016 and EMGSM 2020.

8.0 Objectives of EMGSM 2020

The Ministry of Environment Forest & Climate Change formulated the *Sustainable Sand Management Guidelines 2016* which focuses on the Management of Sand Mining in the Country. It was observed that apart from management and systematic mining practices there was an urgent need to have a guideline for effective enforcement of regulatory provision and their monitoring.

This document is supplemental to the existing "Sustainable Sand Mining Management Guideline-2016" (SSMG-2016), and these two guidelines viz. "Enforcement & Monitoring Guidelines for Sand Mining" (EMGSM-2020) and SSMG-2016 shall be read and implemented in sync with each other. In case, any ambiguity or variation between the provision of both these document arises, the provision made in "Enforcement & Monitoring Guidelines for Sand Mining-2020" shall prevail.

- * All districts to prepare a comprehensive mining plan for the district as per the provision of District Survey Report. These reports shall be put on the website of District Administration.
- * No mining shall be allowed in the area which has not been identified in the comprehensive mining plan of the District.
- * Replenishment study should be conducted on regular basis.
- * All potential rivers mining zone/area shall be identified and put for auction with proper geo-tagged details by the auctioning authority concerned.
- * The latitude and longitude of each mining lease shall be clearly mentioned in

Letter of Intent issued to the potential mine lease. Such information shall be provided on the website of the district administration.

- * The provision of these guidelines shall be considered while identifying the potential stretches /locations and boundaries of the leases for the minable area.
- * The LoI holder shall seek Environmental Clearance as per the provision of EIA Notification, and the regulatory authority shall ensure that the provision suggested in “Sustainable Sand Mining & Management 2016” and in this documents, as applicable are part of the clearance conditions.
- * There shall be no river bed mining operation allowed in monsoon period. The period as defined by IMD Nagpur for each state shall be adhered with.
- * The monitoring infrastructures including weighbridge and adequate fencing of the lease area, CCTV, Transport permits, etc. as suggested in this document shall be ensured in order to reduce unrecorded dispatch.
- * Regular monitoring of mined minerals and its transportation and storage shall be ensured and all information shall be captured at centralized database so that easy tracking of illegal material can be done.
- * Annual audit of each mining lease shall be carried out wherein three independent member of repute, nominated by District administration shall also participate.

9.0 The Methodology of the Study:

For the replenishment study a direct method of study was followed whereby initial elevation was captured with the help of total station/DGPS as recommended in EMGSM 2020 and as per Hon’ble NGT. This study especially conducted by the expert team consisting of Geologists, Environmentalist, GIS experts, Hydro-geologists and Surveyors. Total Station, Drone, DGPS, GPS, Levelling Stave, High Resolution GPS Interfaced Camera, Measuring Tape and a Water Boat are some of the common tools that are required for a comprehensive study. May and June are the ideal months of the year to carry pre-monsoon investigations as most of the geological features of mining lease area are quite visible and measurable.

Since the survey of the mining lease consist of physical study aided by total station/DGPS coupled with post monsoon pit logging whereas the elevation recorded in both the seasons is used to calculate the thickness of mineral on the riverbed and pit logging and texturing study reveal the magnitude of mineral deposited after monsoon referred as the replenishment. Therefore to complete the procedure two viz., pre-monsoon and post monsoon surveys are required. The present study is conclusive survey done in accordance with the Enforcement and Monitoring Guidelines of Sand Mines 2020 on 05th November 2024.

10.0 Mining Lease Area - Present Status

The satellite image (pic 1.0) was used to locate the allocated area for which, GPS coordinates provided in EC Letter and as per approved Mining Plan was used. Drone images (pic 2.0 to 3.0) show the entire mining lease area (MLA) whereby no recent mining activity was observed on the day of the survey (pic 3.0).



Pic 2.0 View of lease from drone shows that the allocated mining lease (dated 05/11/2024)



Pic 3.0 Mining lease show earlier sign of mining

11.0 Survey Methodology to Ascertain the Replenishment

Field Study was conducted by the team of experts consisting of Geologists, Hydrogeologist, environmentalist, GIS experts, and Surveyors. Total Station, Drone, GPS, Levelling Stave, High Resolution GPS Interfaced Camera, Measuring Tape and a Water Boat are some of the common tools that are required for a comprehensive study. The entire study is separated in two sections - the geo-investigation team consisting of GIS experts, Hydrogeologists and Surveyors delineate required features/data using Total Stations, Drone, GPS, Levelling Stave, High resolution GPS interfaced camera starting with demarcation of the lease with the help of GPS. In some cases where DGPS survey is impossible to carry such as marshy area, inundated area or area which may be hazardous for humans, GPS interfaced Drone pictures are taken to obtain the Ortho-mosaic maps to record the contouring and levels of area. However; in the present case DGPS survey was done to record the level. The investigation moves directly to the thickness of the overburden and the mineral of interest, helping in the calculation of workable & mineable area, stripping ratio of a mining lease area, and finally calculation of available minable reserves of mineral whereas Environmental experts watch and measure the extent of compliances of the conditions mentioned in the legal documents such as Environmental Clearance Letter issued by EIA/SEIAA, approved Mining Plan and as per SSMMG 2016. The collective report is prepared as a fulfilment of the required data for replenishment study as per EMGSM 2020 and as per NGT order dated 06th May 2022. The collected data is duly reviewed by the reviewers including the academicians, mining experts and geologists.

The Team of Experts visiting the Site is given below (See also the pic inset):

Dr. Jatin K Srivastava - (QCI-NABET Approved Mining Expert)

Mr. Dharmendra Singh - Expert Geology & Team Leader

Mr. Rahul Verma - Drone Pilot

Mr. Bhupendra Yadav - Surveyor DGPS



Pic 4.0 Team of Experts along with the lease owner visiting the site for the study

12.0 Location of the Mining Lease:

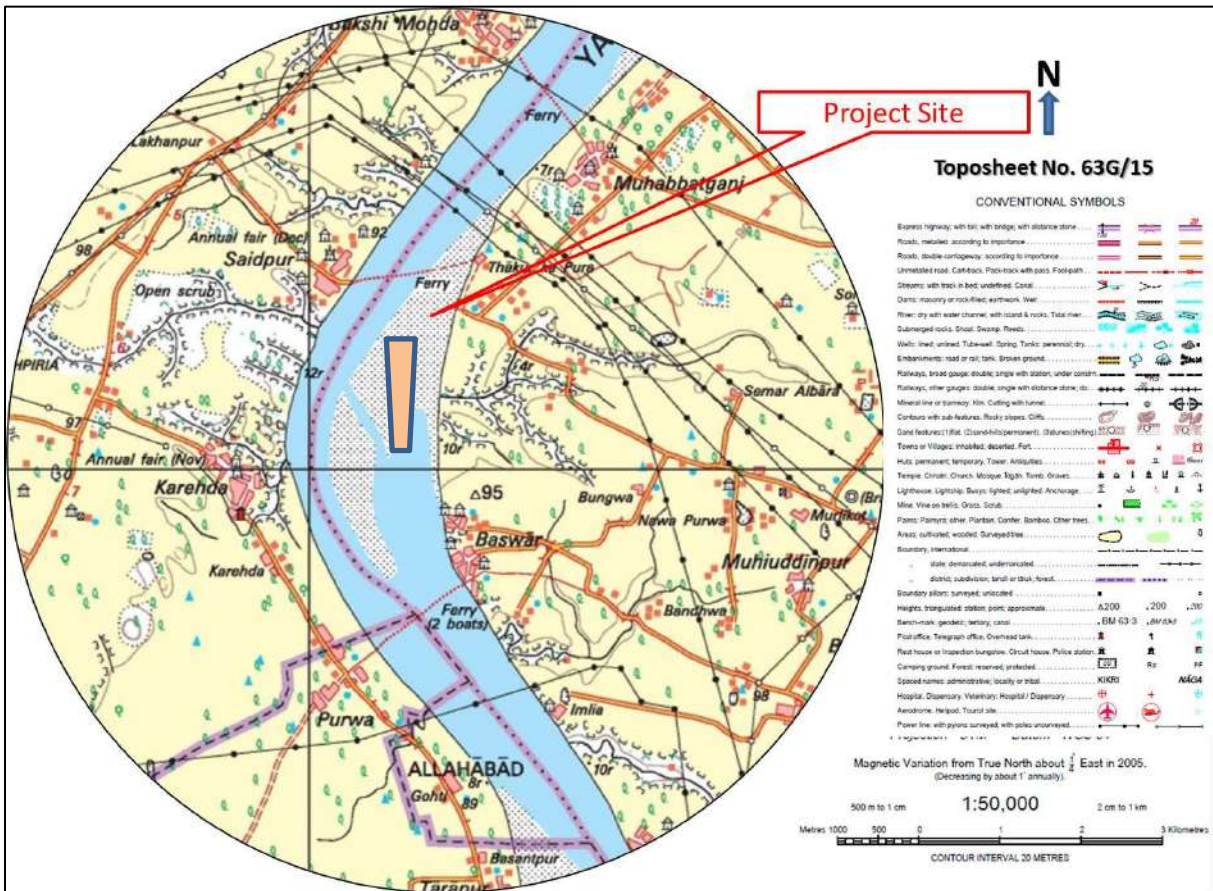


Figure 3.0 Location of Mining Site on Topomap

The subjected mining lease is located on the Khand No. 14, at village Baswaar of tehsil Karchhana in District Prayagraj. To locate the site on the ground, toposheet number 63G/15 is used. The mining site is located on the riverbed of River Yamuna and is a permanent feature of the hydrogeological structures of river.

13.0 Observations Recorded during the Present Survey:

1. The Mining Lease area is a permanent feature and a part of the riverbed of river Yamuna (See Pic 1.0 Satellite Image). The meandering is visible in image as well as drone mediated photographs indicating this as a potential site for mining as mineral shall be kept on depositing whenever the River Yamuna gets flooded.
2. No mining work, though the traces of earlier mining were prominently visible on the lease area on the day of survey (See pic 2.0).
3. Road for the transportation from the mine to main road of the mineral through the trucks and trolleys was being prepared.
4. Entire mining lease is covered with newer alluvium deposited by the river during flooding in monsoon period. The physical survey of the lease clearly showed that water has receded significantly very recently. The lease area is now ready to be executed for the active mining of sand mineral.
5. The lease area is located on the meandering part of the river, the most favourable area on the riverbed for the deposition of mineral.
6. The base reference of DGPS was set as TBM on the site on a radio mode covering 5 sq.km. all around the mining lease.
7. The Elevation and contour matrix obtained from DGPS is presented as Figure 4.0. The Base point has been recorded duly.
8. It is being predicted that the yearly target production of mineral can be achieved sustainably as sufficient mineral has been deposited by the river this year (See details on page no. 22).



Pic 5.0 Mining Lease is covered with the new alluvium brought by the river



Pic 6.0 Vast expanse of the said mining lease



Pic 8.0 Pit logging was done to ascertain the depth of mineral availability



14.0 The Volume of Mineral Available on 05th November 2024

The total sanctioned area of mining lease as per LOI is = 4.69 Hectares

The total available area for mining of lease on 05th November 2024 = 4.69 Hectares

Total available depth of mineral is 2.8 meters (the depth where horizontal water surface exist)

Depth of overburden (rejected mineral) = 1.175 meter present deep horizontal layer (shown in pic 8.0)

Depth at which horizontal water surface meets = 2.8 meter

Total Overburden in meter cube = $4.69 \times 10,000 = 46,900$ Sq. Mt.

$$= 46,900 \times 1.175 = \mathbf{55,107 \text{ meter cube}}$$

Depth at which desirable mineral (Commercially viable) is available = $2.8 - 1.175$ meter = 1.625 meter

Effective Mineable Reserve of desirable mineral (Ordinary Sand) = $46,900 \times 1.625 = \mathbf{76,212.5 \text{ meter cube}}$

Available reserve = 76,212.5 meter cube

Sanctioned volume of mineral to be extracted annually = 70,454 meter cube

The Available mineable reserve of mineral is more than the sanctioned quantity therefore the mining shall be sustainable in this season too.

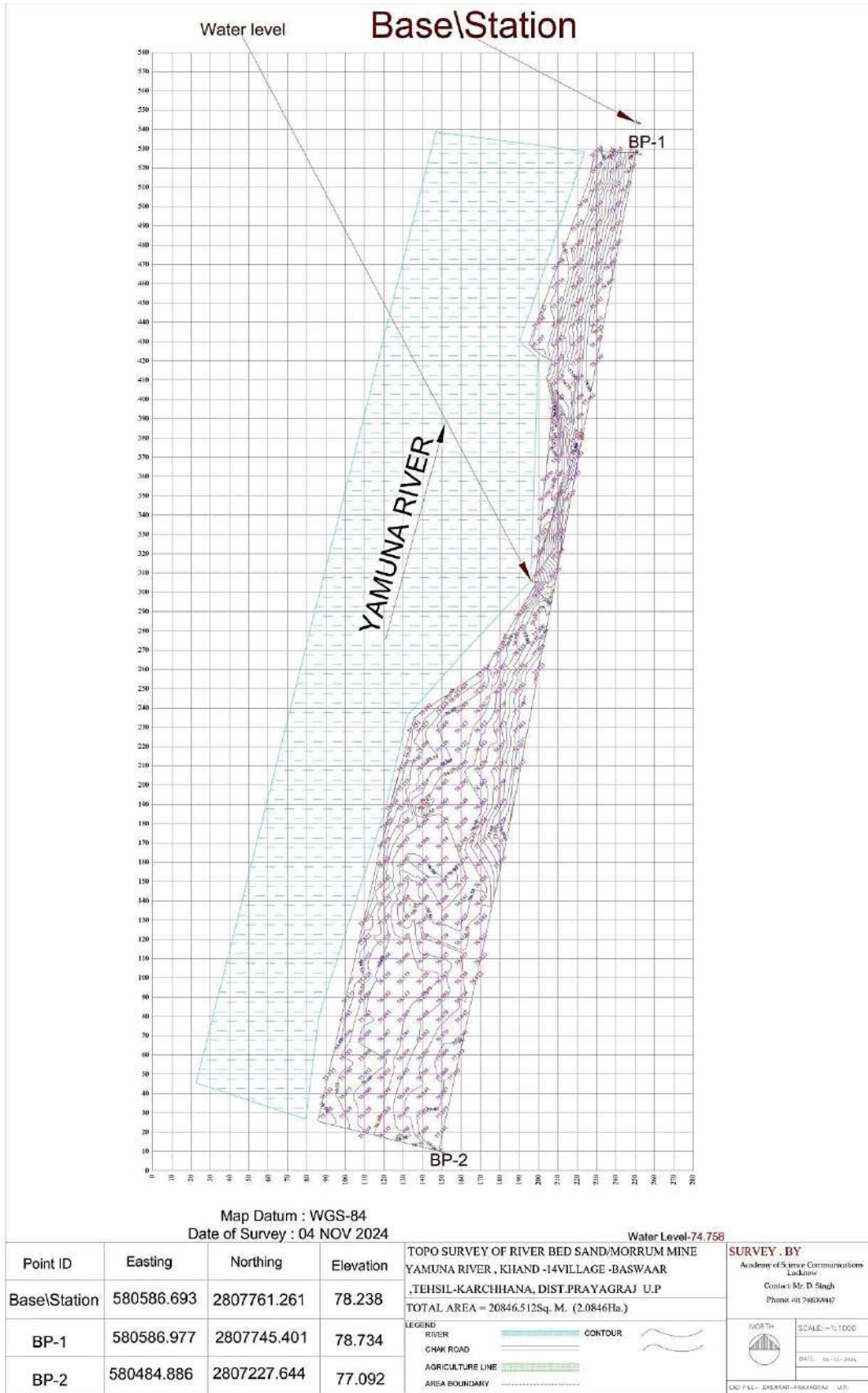


Fig 4.0 The contouring as recorded by DGPS

15.0 Conclusion:

The mining site located on the Yamuna riverbed on Khand no. 14 at village Baswaar in tehsil Karchhana district Prayagraj Uttar Pradesh covering an area of 4.69 Ha. The water has receded completely and exposed most of the dry patch of the mining lease so much so that mining can be started in the month of November 2024. Pit logging results and DGPS results show the available depth of mining around 2.80 meters out of which 1.175 meter is of overburden (rejected waste) as seen in pic no. 8.0. The overburden mineral is a well-mixture of fine sand and the clay, such mineral is not used as a building or construction material therefore no commercial value is expected. Total effective depth of mining for desired sand mineral is 1.625 meters. Calculations of mineral reveal that 76,212.5 meter cube of desired mineral is available and out of which the sanctioned quantity i.e., 70,454 meter cube can be extracted sustainably after leaving the safety zones all around the mining lease. Thus, it is made clear conclusively that 70,454 meter cube of desired and commercially viable mineral is present on the mining site for mining.



National Accreditation Board for Education and Training

Certificate of Accreditation

Sabz Care Environmental Consultancy Pvt Ltd, Deoghar

C/o Sabz Care Lab (Aarti Bhawan), SN Bose Road, 52 Bighas, Madhupur, Deoghar,
Jharkhand-815353

The organization is accredited as **Category-B** under the QCI-NABET Scheme for Accreditation of EIA Consultant Organization, Version 3: for preparing EIA/EMP reports in the following Sectors.

S. No	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1.	Mining of minerals -opencast mining only	1	1 (a) (i)	A
2.	Coal washeries	6	2 (a)	B


Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in IAAC minutes dated August 4, 2023, and Supplementary Assessment minutes dated December 8, 2023 posted on QCI-NABET website.

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no QCI/NABET/ENV/ACO/24/3106 dated January 10, 2024. The accreditation needs to be renewed before the expiry date by Sabz Care Environmental Consultancy Pvt Ltd, Deoghar following due process of assessment.

Issue Date
January 10, 2024

Valid up to
June 08, 2026

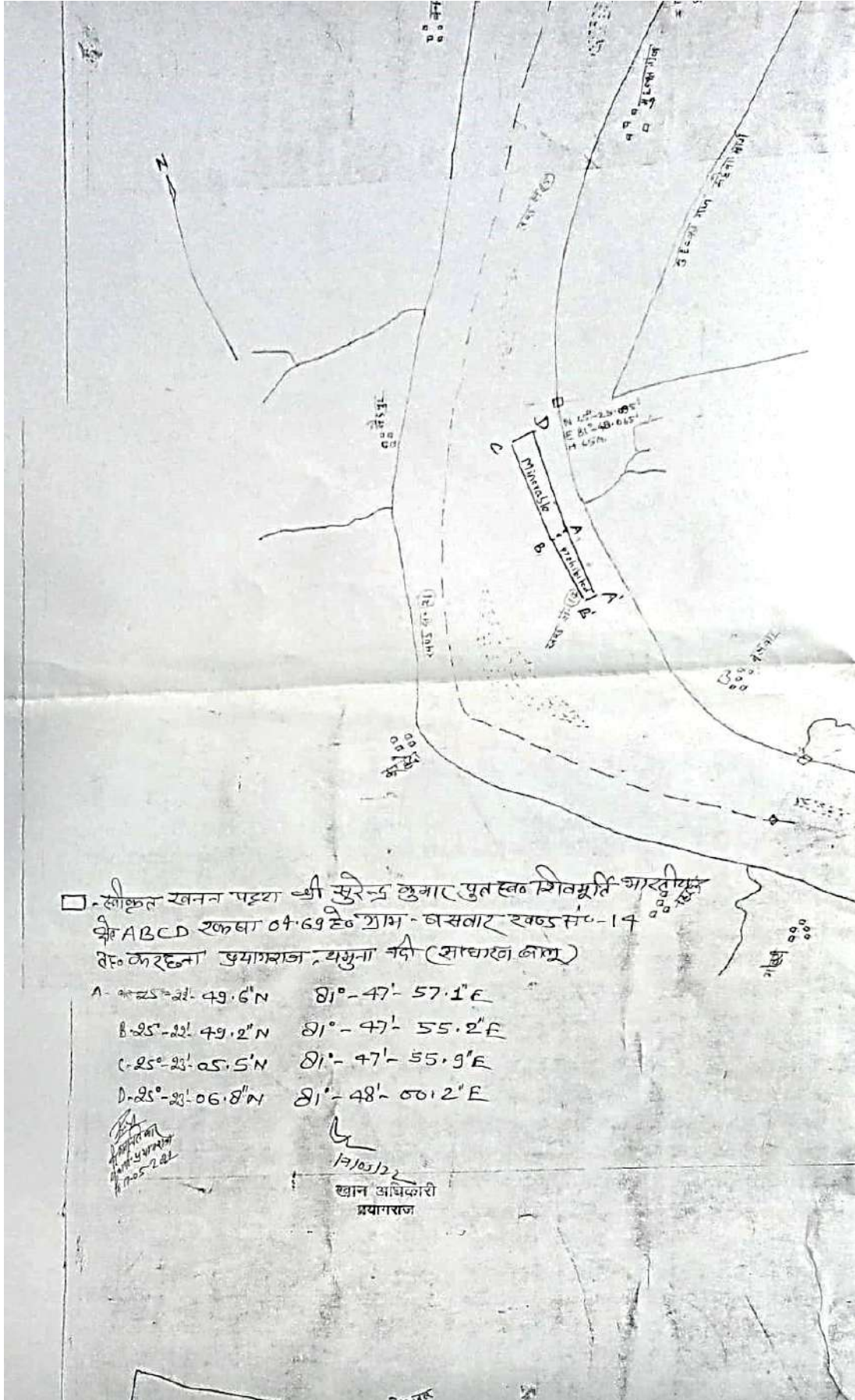



Mr. Ajay Kumar Jha
Sr. Director, NABET

Certificate No.
NABET/EIA/23-26/IA 0121


Prof (Dr) Varinder S Kanwar
CEO-NABET

For the updated List of Accredited EIA Consultant Organizations with approved Sectors please refer to QCI-NABET website.



Khasra Map of Sand Lease

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow-226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

To,
Shri Surendra Kumar,
S/o Late Shri Shivmurti Bharti,
R/o: Vill- Berui, Post - Garapur
Tehsil - Phoolpur, District - Prayagraj,(U.P.)

Ref. No.....315...../Parya/SEIAA/3989/2022

Date: 21 December, 2022

Sub: Amendment in Environmental Clearance for Proposed Ordinary sand mining from river bed of Yamuna, at Khand No 14, Village - Baswaar, Tehsil- Karchhana, District-Prayagraj.

Reference- MoEFCC Proposal no- SIA/UP/MIN/293074/2022 & SEIAA, U.P File no- 3989

Dear Sir,

This is with reference to your application / letter dated 18-10-2022 on above mentioned subject. The matter was considered by 699th SEAC in meeting held on 09-11-2022 and 678th SEIAA in meeting held on 29-11-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. The project proponent requested the committee to amend the environmental clearance letter dated 08/03/2018 as per details given below:

1.	On-line proposal No.	SIA/UP/MIN/293074/2022															
2.	File No. allotted by SEIAA, UP	3989															
3.	Name of Proponent	Shri Surendra Kumar S/o Late Shri Shivmurti Bharti															
4.	Full correspondence address of proponent and mobile no.	R/o: Vill- Berui, Post - Garapur Tehsil - Phoolpur, District - Prayagraj,(U.P.)															
		Mobile no. - 9918645074															
		E mail ID - surendraberui@gmail.com															
5.	Name of Project	Environmental clearance for ordinary sand mining from river bed of Yamuna, at Khand No. 14, Area - 4.69 ha at Village -Baswaar, Tehsil- Karchhana, District- Prayagraj, Uttar Pradesh of Shri Surendra Kumar.															
6.	Project Location (Plot. Khasra/Gata No.)	Khand No.- 14															
7.	Name of River	Yamuna															
8.	Name of Village	Village - Baswaar															
9.	Tehsil	Karchhana															
10.	District	Prayagraj															
11.	Name of Minor Mineral	Sand/Morrum Mining Project															
12.	Sanctioned Lease Area (in Ha.)	4.69 ha															
13.	Max. & Min mRL within lease area	Highest mRL - 70.00 mRL Lowest mRL - 68.00 mRL															
14.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude N</th> <th>Longitude E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25°22'49.60"N</td> <td>81°47'57.10"E</td> </tr> <tr> <td>B</td> <td>25°22'49.20"N</td> <td>81°47'55.20"E</td> </tr> <tr> <td>C</td> <td>25°23'05.50"N</td> <td>81°47'55.90"E</td> </tr> <tr> <td>D</td> <td>25°23'06.80"N</td> <td>81°48'00.20"E</td> </tr> </tbody> </table>	Point	Latitude N	Longitude E	A	25°22'49.60"N	81°47'57.10"E	B	25°22'49.20"N	81°47'55.20"E	C	25°23'05.50"N	81°47'55.90"E	D	25°23'06.80"N	81°48'00.20"E
Point		Latitude N	Longitude E														
A		25°22'49.60"N	81°47'57.10"E														
B		25°22'49.20"N	81°47'55.20"E														
C		25°23'05.50"N	81°47'55.90"E														
D	25°23'06.80"N	81°48'00.20"E															
15.	Total Geological Reserves	1,26,817 m ³															
16.	Total Mineable Reserve	70,454 m ³															
17.	Total Proposed Production	3,52,270 m ³ (5 years)															
18.	Proposed Production /year (as per Lol)	70,454 m ³ per annum															
19.	Sanctioned Period of Mine lease	Plan Period 5 years															

Part of EC Issued by SEAC/SEIAA UP 21/12/2022

Amendment in Environmental Clearance for Proposed Ordinary sand mining from river bed of Yamuna, at Khand No 14, Village – Baswaar, Tehsil- Karchhana, District-Prayagraj.

20.	Method of Mining	Opencast semi - mechanized
21.	No. of worker	17
22.	Type of Land	Govt./Non Forest Land
23.	Depth of Mining	1.5 m
24.	Nearest metalled road from site	1.00 km
25.	Water Requirement	PURPOSE
		Drinking - 2.00 KLD
		Suppression of dust - 2.40 KLD
		Plantation - 2.00 KLD
		Others (if any) - 0.00 KLD
		Total - 6.40 KLD
26.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -01 May 2024
27.	Any litigation pending against the project or land in any court	No
28.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 413/Khanij/2022-23, dated 19/05/2022
29.	Details of Lease Area in approved DSR	Serial no. 14, in village -, Page no. 55
30.	Project Cost	1.00 Crore
31.	Proposed CER cost	2.00 Lacs
32.	Length and breadth of Haul Road	Length – 0.55 km, Breadth – 6.00 m
33.	No. of Trees to be Planted	500

The committee and SEIAA discussed the matter and recommended to amend the environmental clearance letter no. 229/Parya/SEAC/3989/2018, dated 08/03/2018 as per above project details. The amended environmental clearance is valid up to 07-03-2023. The SEIAA also stipulated following additional conditions:-

Additional Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
5. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

A

Item No. 15

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 974/2024

Jitendra Nishad

Applicant

Versus

State of Uttar Pradesh

Respondent(s)

Date of hearing: 04.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondents: Mr. Mukesh Verma, Advocate for DM and Mining Department (through
VC)
Mr. Atif Suhrawardy and Mr. Pankaj Kumar, Advocates for CPCB**ORDER**

1. A letter petition dated 13.12.2023 sent by Jitendra Nishad was registered as Original Application (hereinafter referred to as '**OA**') under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in "**Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.**" reported in 2021 SCC Online SC 897. 2.

2. Complainant had said that in Sand Block Vidyapeeth and Mahewa Baswar as also Madaripur and Sadiyapur, illegal sand mining was being carried on in river bed and river stream of Yamuna in utter violation of environmental laws causing damage to aquatic animals/environment besides public revenue. No CCTV camera has been installed. The violators

are not being checked by concerned authorities and openly illegal mining is being carried out on river bank and stream by using hundreds to boats.

3. Tribunal after being *prima facie* satisfied that a substantial question relating to environment has arisen, found it appropriate to obtain a factual report and thus constitute a Joint Committee comprising:-

- i. District Magistrate, Prayagraj;
- ii. Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB');
- iii. Central Pollution Control Board (hereinafter referred to as 'CPCB') and;
- iv. Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Lucknow.

4. Joint Committee has submitted its report through CPCB, vide letter dated 02.11.2024. Report shows that mining activities were allowed to three mining leaseholders separately at village Vidyapit, Maheva, District Prayagraj, village Baswar, Tehsil Karchana, District Prayagraj and village Adampur (Madaripur to Sadiapur), District Prayagraj. Serious violations of environmental laws and norms have been found and even mid-stream mining has been found in Joint Committee report. Observations mentioned in Joint Committee report and recommendations reads as under:-

***“2.1. Inspection of mining activity at Village Vidyapeeth,
\lahewa***

2.1.1. Observations:

Observations based on Joint inspection and available records with RO-MOEF&CC and RO-UPPCB are as follows:

1. The mining department has granted a mining lease of 8 Hectares total area for sand mining from the River Yamuna at Khand-16 near Village—Madauka, Mirakpur and Mahewa (West) Shri Ravishankar Shok12, S o Shri Pramanand Shukia, Resident—Saraykaji Kadan Urf Miyanpur, Thana—Line Bazar, District- Jaunpur.
2. Notice for e-tendering along with e-auction for the lease was issued by the District Magistrate, Prayagraj on 30.05.2020. (A copy of the e-auction notice is annexed as Annexure No. 2)
3. Letter of Intent (LoI) for the lease was issued by the District Administration to the Project Proponent (PP) on 11.08.2020. The LoI was issued for 8-hectare mine lease area (Quantity- 92973 m³ per year) for 5 years. (A copy of LoI is annexed as Annexure No. 3)
4. The public hearing for the said mining project was conducted on 20.10.2021.(Copy of MoM of public hearing is annexed as Annexure No. 4)
5. Environmental Clearance (EC) has been granted for sand mining in the lease area by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 08.03.2018 to Smt. Sunita Singh w/o Shri Raviraj Singh, Allahabad, vide letter no. 222/Parya/SEAC./3987/2018 dated 08.03.2018, which was further transferred on 15.10.2020 to Shri Ravi Shankar Shukla S/o Shri Pramanand Shukia, Resident- Saraykaji Kadan Urf Miyanpur, Thana- Line Bazar, District-Jaunpur for period up to 07.03.2023. Further EC was granted/renewed to the Project Proponent on 09.10.2023 for a period up to 30.11.2026. (A copy of EC is annexed as Annexure No. 5)
6. The above-mentioned mining lease has been granted by District Magistrate, Prayagraj (Mining Department) for the duration of 01.12.2021 to 30.11.2026.
7. The PP was granted Consent to Operate (CTO) under the Water (PCP) Act, 1974, and the Air (PCP) Act, 1981 on 17.11.2023, which is valid from 17.11.2023 to 31.12.2027. (Copy of CTO is annexed as Annexure No. 6)
8. As per the mining department. Prayagmys total of 174744 m³ of River Bed Material (RBM) has been excavated by the project proponent (from December 2021 to June 2024). Year wise quantity of mining details is as below:

Year	Quantity excavated Permitted (m ³)	quantity (m ³)
Dec-2021-Dec 2022	56236	92973
Jan-2023 -Dec- 2023	58691	92973
Jan-2024-June 2024	59S17	92973

9. During the visit, it was observed that the mining operation had not started post-monsoon and preparation for carrying out the mining operation was going on. The representative of the project proponent has informed us that the mining process will begin as soon as the water level on the river banks decreases. Also, no mining operation was observed beyond the lease area at this site.

10. However, the satellite image shows that mining was conducted within and near the above lease area of 8 ha on 09.06.2024 in an unsaturated zone by river boats etc. which is against the Sustainable Sand Mining Guidelines, 2020 and Mining plan, etc. A related satellite image is enclosed as Annexure-7.

11. During the visit, all machinery was found removed from the site. Construction of a temporary camp office was under process. No weighing bridge and display board with mining lease information was available on site.

12. During the visit, following violation with respect to EC & CTO conditions, Mining Plan, Mining guideline etc were observed:

- a) No PTZ camera was found installed at the mining site. It is informed by the representative of the Project Proponent that the PTZ camera will be installed when the mining operation starts.
- b) During the visit, no pillar was found in the lease area. It was informed by the representative of the project proponent that all pillars have been removed due to the monsoon and will be reinstalled when the mining operation starts. Necessary action may be taken by the Mining Department to ensure the installation of a pillar within the lease area.
- c) The project proponent (PP) has been irregular in the submission of the six monthly compliance reports to the Regional Office. SELAA-JP.
- d) The PP has not carried out adequate plantation in compliance with CTO & EC conditions
- e) The PP has not carried out the hydro-geological study.
- f) The PP has not conducted a replenishment study of the area.
- g) The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.
- h) The PP has yet not set up a solar power-mediated lighting system in their site office.
- i) The PP has yet not constructed two toilets and one hand pump in the mine office.
- j) During the visit, it was observed that roads used for the transportation of sand were unpaved and no dust control measures such as water sprinkling, plantation on both sides of the road, etc have been carried out.
- k) The PP has yet not conducted the digital processing of the entire lease area so far.

2.2. Inspection of sand mining activity at Village Baswar 2.2.1. Observations:

Observation based on Joint inspection and available records with RO-MOEF&CC and RO-UPPCB is as follows:

1. Mining lease of total area 4.69 Hectare has been granted for sand mining from River Yamuna at IChand-14 near Village- Baswar, Tehsil- Karchhana, District-Prayagraj to Shri Surendra Kumar S/o Shri Shiwiruti Bharatiy, Resident-village-Bemi, Post- Garapur Thana- Tharwai, Tehsil- Phulpur, District-Prayagraj by Mining department.
2. Notice for E- tendering along with E- auction for the lease was issued by the District Magistrate, Prayagraj on 07.09.2017. (E- auction notice is annexed as Annexure No. 8)
3. Letter of Intent (LoI) for the lease was issued by the District Administration to the Project Proponent (PP) on 11.05.2022. The LoI was issued for 4.69 hectares mine lease area (Quantity- 70454 m³ per year) for the period of 5 years. (Copy of LoI is annexed as Annexure No. 9)
4. Environmental Clearance (EC) has been granted for mining in the lease area by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 08.03.2018 as amended on 21.12.2022. Further, EC is extended on 29.05.2023 for a period up to the revised LoI/ approved mining plan whichever is earliest. (A copy of EC is annexed as Annexure No. 10)
5. The PP was granted Consent to Operate (CTO) under the Water (PCP) Act, 1974, and the Air (PCP) Act, 1981 on 24.04.2023, which is valid from 24.04.2023 to 31.12.2027. (Copy of CTO is annexed as Annexure No. 11)
6. The above-mentioned mining lease has been granted by District Magistrate, Prayagraj (Mining Department) for the duration of 09.01.2023 to 08.01.2028.
7. As per the mining department, Prayagraj, total of 108517 m³ of minerals has been excavated by the project proponent (from January 2023 to October 2024). Year-wise quantity of mining details are as below:

Year	Quantity excavated Permitted (m ³)	quantity (m ³)
Jan, 2023-Dec, 2023	70453	70454
Jan, 2024-Oct, 2024	38064	38064.1

8. During the visit, no pillar was found in the lease area. It is informed by the representative of the project proponent that all pillars have been

removed due to the monsoon and will be reinstalled when the mining operation starts. Necessary action may be taken by the District Mining Department to ensure the installation of a pillar within the lease area.

9. During the visit, it was observed that the mining operation had not started post-monsoon and preparation for carrying out the mining operation was going on. It is informed by the representative of the project proponent that the mining process will begin as soon as the water level on the river banks decreases. Also, no mining operation was observed beyond the lease area at this site.

10. However, the satellite image on dated 09.06.2024 shows that mining was conducted within and near the above lease area of 4.69 ha, which is against the Sustainable Sand Mining Guidelines, 2020 and Mining plan, etc. A related satellite image is enclosed as Annexure-7.

11. Satellite image dated 09.06.2024, clearly reflected that the mining was conducted within the lease area and outside of the lease area (within the river) by using large number of river boats, etc.. which is against the mining plan.

12. During the visit, all machinery was found removed from the site except the weighing bridge. Temporary camp office was installed at the site with a computer. A display board with the name of Project Proponent was available on camp office

13. During the visit, following violation with respect to EC & CTO conditions. Mining Plan, Mining guideline etc were observed:

- a) No PTZ camera was found installed at mining site. It is informed by the representative of the Project Proponent that the PTZ camera will be installed when the mining operation starts.
- b) The project proponent (PP) has been irregular in the submission of the six monthly compliance reports to the Regional Office. SELAA-UP. and UPPCB.
- c) The PP has not carried out adequate plantation in compliance of CTO & EC conditions.
- d) The PP has yet not carried out the hydro-geological study so far.
- e) The PP has not conducted a replenishment study of the area.
- f) The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.
- g) Roads used for the transportation of sand were unpaved and no dust control measures such as water sprinkling, plantation on both sides of the road. etc have been carried out.
- h) As per the EC 2018, it is stated that the CSR plan with a minimum
Its 5 Lakh work to be executed with the installation of five

hand pump. solar light in the village of street and construction of the two toilets at the primary school, etc." No such work has been done so far.

- i) The PP has yet not conducted the digital processing of the entire lease area so far.

2.3. Inspection of sand mining activity at Village Adampur (Madaripur to Sadiyapur)

2.3.1. Observations:

Observation based on Joint inspection and available records with RO-MOEF&CC and RO-UPPCB is as follows:

1. Mining lease of total area 5 Hectare has been granted for sand mining from River Yamuna at Ithand -21 in Village- Adampur (Madaripur to Sadiyapur) to M/s Ram Ratan Construction. Shri Ram Ratan Nishad S o Late Lallu Lal, Resident- 6/41 Nai Jhunsi Bazar. Thana- Jhunsi. Tehsil Phulpur. District-Prayagraj by Mining department.
2. Notice for e-tendering along with e-auction for the lease was issued by the District Magistrate. Prayagraj on 20.05.2020. (e-auction notice is annexed as Annexure No. 12)
3. Letter of Intent (LoI) for the lease was issued by the District Administration to the Project Proponent (PP) on 24.12.2020. The LoI was issued for 5-hectare mine lease area (Quantity- 15000 m³ per year) for the period of 5 years. (A copy of LoI is annexed as Annexure No. 13)
4. First Environmental Clearance (EC) has been granted for mining in the lease area by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 10.01.2018 which was further transferred on 19.10.2021 to M/s Ram Ratan Construction for a period up to one year. Further EC was granted to the Project Proponent on 15.12.2023. (A copy of EC is annexed as Annexure No. 14)
5. The Project Proponent has not obtained Consent to Operate (CTO) under the Water (PCP) Act, 1974. and the Air (PCP) Act, 1981.
6. The above-mentioned mining lease has been granted by District Magistrate, Prayagraj (Mining Department) for the duration of 01.12.2021 to 30.11.2026.
7. As per the Mining department, Prayagraj total 15675 m³ of River Bed Material (RBM) has been excavated by the project proponent (from December 2021 to June 2024). Year-wise quantity of mining details are as below:

Year	Quantity excavated (m ³)	Permitted quantity (m ³)
Dec, 2021-Dec, 2022	8175	15000
Jan, 2023-Dec, 2023	6438	15000
Jan, 2024-June 2024	1062	15000

8. No mining operation was observed during the site visit. Path preparation for the movement of the vehicle was also observed at the site. It is informed by the representative of the project proponent that the mining process has not started yet. However, a small heap of sand was found stored in the lease area. No mining operation was observed beyond the lease area at this site.

9. However, the satellite image on dated 09.06.2024 shows that mining was conducted within and near the above lease area of 5 ha, which is against the Sustainable Sand Mining Guidelines, 2020 and Mining plan, etc. A related satellite image is enclosed as Annexure-7

10. During the visit, no machinery was found on site. No temporary camp office was found on site. No weighing bridge and display board with mining lease information was available on site.

11. During the visit, following violation with respect to EC & CTO conditions. Mining Plan, Mining guideline etc were observed:

- a) No PTZ camera was found installed at the mining site. It is informed by the representative of the Project Proponent that the PTZ camera will be installed when the mining operation starts.
- b) During the visit, no pillar was found in the lease area. It is informed by the representative of the project proponent that all pillars have been removed due to the monsoon and will be reinstalled when the mining operation starts. Necessary action may be taken by the Mining Department to ensure the installation of a pillar within the lease area.
- c) The project proponent (PP) has been irregular in the submission of the six monthly compliance reports to the Regional Office, SEIAA-UP, and UPPCB.
- d) The PP has not carried out adequate plantation in compliance with CTO & EC conditions.
- e) The PP has not carried out the hydro-geological study as per the EC condition.
- f) The PP has not accrued out replenishment study of the area.
- g) The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.

- h) *During the visit, it was observed that roads used for the transportation of sand were unpaved and no dust control measures such as water sprinkling, plantation on both sides of the road, etc have been carried out as per EC condition.*
- i) *The PP has yet not conducted the digital processing of the entire lease area so far.*

3. Other Observations:

1. *District Survey Report (DSR) has been prepared for minor mineral excavation by the District Environment Impact Assessment Authority, Allahabad, and District Mining Officer- Allahabad, Department of Geology and Mining Uttar Pradesh on 05.09.2017. Updation of DSR is under process. A copy of the DSR report is annexed as Annexure-15.*

2. *The mining department carried out a Replenishment Study in rivers Vamuna & Ganga at Prayagraj through Central Planning & Design Institute Limited in December 2022. No replenishment study has been carried out in subsequent years i.e. 2023 & 2024. A copy of the Replenishment Study (December 2022) is enclosed as Annexure-16.*

3. *It is informed by the mining department that Mining Form-MM11 is generated when any vehicle is transported from the mining site and Form-NLM11 is checked at the check post by the task force constituted by the mining department from time to time. The camera is also installed at the checkpoint.*

4. *During the visit, storage of sand within the 5 km from the lease area was observed. In this regard, it is informed by the mining department that some stored sand within the 5 km of lease area has been seized earlier. However, the committee observed that more actions are required by the Mining Department to stop the illegal storage of sand. A copy of the Action taken by the Mining Department is annexed as Annexure-17.*

5. *Satellite image showed that significant mining activity was found within the lease and outside of the lease area by using large number of boats etc to excavate better quality of sand from the main stream of the river, which is completely against the mining plan, EC. CTO stipulations.*

6. *As per the specific condition of the EC the "Number of mining projects are coming up in district, department of Geology and mines can carry out Regional EIA-EMP report including carrying capacity of environmental components to assess the capacity of further bear the pollution load for such area within 1 year and submit the same to SEIAA-UP for evaluation". It has been found that no such study has been done so far.*

7. As per the specific condition of the EC the "Department of Geology & Mines. GoUP in consultation with the UPPCB will establish the required number of CAAQMS in the district within the period of one year and submit ego-referenced map of these station along with data. Details of existing CAAQMS. if any. be submitted within the period of three months. It has been found that no such action has been taken so far.

8. As per the specific condition of the EC the "Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS. SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas". It has been found that no such action has been taken so far.

The Directorate of Geology and Mining will ensure the conduct of replenishment study from reputed institutes for subsequent years in compliance of Hon'ble NGT order. The quantity mentioned in LoI or quantity mentioned in the replenishment study, whichever is less, would be the maximum quantity that the project proponent may extract. It will be ensured by the District Administration and Geology and Mining Department.

4. Recommendations:

Based upon the above observations, Joint Committee recommends as below:

1. Mining Department shall take necessary action against all leases, who have done mining not as per the approved mining plan and illegal mining found near the lease area in River Lamuna.

2. Based on the above observation, it has been found that the yearly Replenishment study of the area has not been done either by the Mining Department or the concerned project. SEIAA-UP has already stipulated related conditions in the Environmental Clearance issued to above listed project. The Mining Department to take cognizance and submit the report before SEIAA-UP at the earliest.

3. The Mining Department should take necessary action against all the illegal storage of sand around the mining lease area.

4. UPPCB shall take necessary action against all three Project Proponents for violation of CTO conditions. UPPCB should take necessary action against the lessee M/s Ram Ratan Construction, who has operated the mine without valid Consent to Operate (CTO) under the Water (PCP) Act, 1974, and the Air (PCP) Act, 1981.

5. Non-compliance has been observed by the Joint Committee during the inspection of the area. SEIAA-UP should take immediate actions (issue SHOW CAUSE), as MoEF&CC delegated the power to SEIAA-UP vide notification no. S.O.637 (E) dated 28.02.2014.

It has been observed that the lessee Shri Surender Kumar, Village: Baswar (Khand 14) obtained first EC vide letter no. 229/Parya/SEAC/3989/2018

dated 08.03.2018, which has been amended vide letter no. 315/Parya/SEIAA/3989/2022 dated 21.12.2022 and EC validity extension was done vide letter no. 62/Pluya/SEIAA/3989/2022 dated 29.05.2023. Overall, the above project was discussed and amended in SEIAA-UP three times within five years, whereas, compliance, of various stipulations made under this has not been considered, and found worse on ground. Because of the above SEIAA-UP may obtain certified compliance report (CCR) of project before appraisal for actual improvement of compliance.

7. *Mining Department, LTPPCB. SEIAA may ensure proper compliance of Sustainable Sand Mining Guideline, 2020.*

8. *All three project proponents should comply the following:*

- a) Project Proponents should make necessary arrangements for water sprinkling for dust control on the road for transportation. NOC from the State Ground Water Authority is required if project proponents meet their water requirement through bore-well.*
- b) Project Proponents should carry out a hydro-geological study and submit a report to the concerned authorities.*
- c) In compliance with the MoEF&CC order dated 14.06.2024, Project Proponents are requested to upload six monthly compliance reports on the PARIVESH 2.0 portal.*
- d) Project Proponents should provide adequate plantation as per the condition of the CTO and EC.”*

5. The report also shows serious lapses on the part of District Mining Authorities as also Officials of Pollution Control Board in as much as District Mining Authorities have not cared to ensure mining activities on the part of Proponents strictly in accordance with mining plan and authorities of UP Pollution Control Board and SEIAA have not cared to ensure compliance of the conditions of environmental Clearance and Consent. Lapses on the part of SEIAA, UP is more serious in as much as in respect of Proponent- Surendra Kumar who has carried out mining activities at village Baswar, it has been found that in a period of five years his EC was amended and extension was allowed three times without caring as to whether conditions of initial EC granted have been complied with or

not and this is a serious lapse and non-application of mind on the part of SEIAA.

6. In these facts and circumstances, we find it appropriate to implead following as respondents:-

1. State of UP through additional Chief Secretary, Environment, Forest and Climate Change, 101, 'B' Block, Lok Bhawan, U.P. Secretariat, Lucknow - 226001.
2. State Level Environment Impact Assessment Authority, State of UP through Member Secretary, 101, 'B' Block, Lok Bhawan, U.P. Secretariat, Lucknow - 226001.
3. UP Pollution Control Board through Member Secretary, Building No. TC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow - 226010.
4. Ministry of Environment, Forest and Climate Change, New Delhi through its Secretary, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi - 110003.
5. District Magistrate, Prayagraj, District Magistrate Office, Collectorate, Prayagraj - 211002, Uttar Pradesh.
6. Director Geology and Mining, UP, Lucknow, Directorate of Geology and Mining, Khanij Bhawan, 27/8, Ram Mohan Rai Marg, Lucknow - 226001.
7. Police Commissioner, Prayagraj, 35, M.G. Marg, Civil Lines, Prayagraj - 211001, Uttar Pradesh.
8. CPCB through Member Secretary, Parivesh Bhawan, East Arjun Nagar, Shahdara, Delhi - 110032.
9. Ravi Shankar Shukla, son of Parmanand Shukla, R/o of Sarai Kaji, Kadam urf Miyapur, PS line Bazaar District Jaunpur

10. Surender Kumar, son of Shivmurthy Bharti R/o village Berui, post Garapur Thana Tharbai, Taehil Phoolpur, District Prayagraj
 11. M/s Ram Ratan Construction, Proprietor Sri Ramjatan Nishad, Son of late Lallu Lal, R/o 6 /41, Nai Jhosi Bazaar, Thana Jhosi, Tehsil Phoolpur, District Prayagraj.
7. On behalf of District Magistrate, Prayagraj i.e respondent 5 and Director Geology and Mining, UP i.e. respondent 6, notice has been accepted by Sh. Mukesh Verma, Advocate.
8. On behalf of CPCB, i.e. respondent 8, Mr. Atif Suhrawardy, Advocate has accepted notice.
9. The office shall issue notices to all the respondents except respondent 5 and 8.
10. Respondents may file their response within 2 weeks after receipt of notice.
11. Respondents 9, 10 and 11, in addition to normal mode of service to be served by the registry, notices shall also be served upon them through District Magistrate, Prayagraj and he shall file service report within 10 days.
12. Considering serious violations and extent of damage being caused to river hydrology and ecology as also flora and fauna by carrying out even mid stream mining, other serious violations and following 'Precautionary' principle as enshrined under section 20 of NGT Act, 2010 to protect environment from any further damage, we direct that respondents 9, 10

and 11 shall not be allowed any mining activities until further orders of this Tribunal.

13. District Magistrate, Prayagraj and Police Commissioner, Prayagraj shall ensure compliance of this order with respect of restraint on mining activities by respondents 9, 10 and 11.

14. List on 29.11.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 04, 2024
Original Application No. 974/2024
AB

कार्यालय जिलाधिकारी, प्रयागराज।
(खनन अनुभाग)

पत्रांक: 2170/खनिज/2024-25

दिनांक: 09/11/2024

आदेश

मा0 राष्ट्रीय न्यायाधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या-974/2024 जितेन्द्र निषाद बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 04.11.2024 के कार्यकारी आदेश निम्न प्रकार हैं:-

12. Considering serious violations and extent of damage being caused to river hydrology and ecology as also flora and fauna by carrying out even mid stream mining, other serious violations and following 'Precautionary' principle as enshrined under section 20 of NGT Act, 2010 to protect environment from any further damage, we direct that respondents 9, 10 and 11 shall not be allowed any mining activities until further orders of this Tribunal.
13. District Magistrate, Prayagraj and Police Commissioner, Prayagraj shall ensure compliance of this order with respect of restraint on mining activities by respondents 9, 10 and 11.

प्रश्नगत प्रकरण में जनपद प्रयागराज के साधारण बालू के निम्न तीन खनन पट्टे आच्छादित हैं:-

क्र0 सं0	पट्टाधारक का नाम	खनन पट्टा क्षेत्र का विवरण				स्वीकृत अवधि
		तहसील	ग्राम	खण्ड संख्या	रकबा (हे0 में)	
1	श्री सुरेन्द्र कुमार पुत्र स्व0 शिवमूर्ति भारतीय निवासी ग्राम बेरुई, पो0-गारापुर, थरवई, फूलपुर, प्रयागराज।	करछना	बसवार (यमुना नदी)	14	4.69	09.01.2023 से 08.01.2028 तक
2	श्री रविशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला निवासी सरायकाजी कादन उर्फ मियौपुर, थाना-लाईन बाजार, जनपद-जौनपुर	करछना	मडौंका, मीरकपुर, महेवा पट्टी पश्चिम (यमुना नदी)	खण्ड संख्या-16	8.00	01.12.2021 से 30.11.2026
3	मे0 राम रतन कन्सट्रक्शन प्रो0 श्री रतन कुमार निषाद पुत्र स्व0 लल्लू लाल निवासी 6/41 नई झूंसी बाजार, थाना-झूंसी, तहसील-फूलपुर, प्रयागराज	सदर	आदमपुर, मदारीपुर से सदियापुर (यमुना नदी)	खण्ड संख्या-21	5.00	01.12.2021 से 30.11.2026

अतः मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 04.11.2024 के अनुपालन में उपरोक्त साधारण बालू के तीनों खनन पट्टों में खनन कार्य मा0 राष्ट्रीय हरित न्यायाधिकरण के अग्रिम आदेशों तक के लिए पूर्णतयः प्रतिबन्धित किया जाता है।

(रविन्द्र कुमार माँदड़)
जिलाधिकारी, प्रयागराज।

पत्रांक व दिनांक तदैव।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. आयुक्त, प्रयागराज मण्डल, प्रयागराज।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
4. श्री मुकेश वर्मा, अधिवक्ता(जिलाधिकारी तथा खनन विभाग के लिए) मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली।
5. संयुक्त निदेशक/ प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, क्षेत्रीय कार्यालय, प्रयागराज।

6. उपजिलाधिकारी, करछना/सदर, प्रयागराज को इस निर्देश के साथ प्रेषित कि उक्त आदेश का कड़ाई से अनुपालन सुनिश्चित कराया जाय।
7. सहायक पुलिस आयुक्त, करछना/सदर, प्रयागराज को इस निर्देश के साथ प्रेषित कि उक्त आदेश का कड़ाई से अनुपालन सुनिश्चित कराया जाय।
8. ज्येष्ठ खान अधिकारी/खान निरीक्षक, प्रयागराज को इस निर्देश के साथ प्रेषित कि उक्त आदेश का कड़ाई से अनुपालन सुनिश्चित कराया जाय।
9. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, प्रयागराज।
10. श्री सुरेन्द्र कुमार पुत्र स्व० शिवमूर्ति भारतीय निवासी ग्राम बेरुई, पो०-गारापुर, थरवई, फूलपुर, प्रयागराज को अनुपालनार्थ।
11. श्री रविशंकर शुक्ला पुत्र श्री परमानन्द शुक्ला निवासी सरायंकाजी कादन उर्फ मियाँपुर, थाना-लाईन बाजार, जनपद-जौनपुर को अनुपालनार्थ।
12. मे० राम रतन कन्सट्रक्शन प्रो० श्री रतन कुमार निषाद पुत्र स्व० लल्लू लाल निवासी 6/41 नई झूंसी बाजार, थाना-झूंसी, तहसील-फूलपुर, प्रयागराज को अनुपालनार्थ।

(रविन्द्र कुमार माँदड़)
जिलाधिकारी, प्रयागराज।